

Year: 2021-22

Proactive Disclosure of Information under Section 4(1)(b) of Right to Information Act, 2005 by the High Court of Tripura as Public Authority

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1) High Court of Tripura- organisation, functions and duties:

The High Court of Tripura is the apex body of the State Judiciary situated in the Agartala City. It is a Constitutional Court in terms of Article 215 of the Constitution of India headed by the Hon'ble Chief Justice. The present sanctioned strength of the Hon'ble Judges of the High Court of Tripura is 5(five). Every Judge including the Chief Justice is appointed by the President of India by Warrant under His Excellency's hand and seal. Every permanent Judge will continue in Office until attainment of the age of 62 years.

The Registry of the High Court of Tripura is headed by the Registrar General, who is the Chief Administrative Officer having overall control over the day to day matters of the High Court. In addition, there are three other Registrars, 1 Joint Registrar, 5 Deputy Registrars and 8 Assistant Registrars in-charge of the following wings:

- i. Judicial
- ii. Vigilance and Rules
- iii. Administration, Planning & Management
- iv. Computerization
- v. Accounts
- vi. Protocol
- vii. Bench
- viii. Statements

The Registrars, Joint Registrar, Deputy Registrars and Assistant Registrars are the controlling officers of various sections of the High Court. Apart from these Officers, there are Superintendents, Head Clerk/Accountant, Sr. Administrative Assistant, Bench Assistant, Jr. Administrative Assistant, Restorer, Driver, Record Arranger, Treasury Sarkar, Sr. Photocopier Operator, Photocopier Operator, Jamader, Duftry, Cook, Peon/Orderly, Mali, Cleaning



Assistant, Electrician, Plumber, Day/Night Guard. In addition to these support staffs the cadre of Stenographers consists of one Principal Secretary to Hon'ble Chief Justice, Secretaries to the Hon'ble Chief Justice and the Hon'ble Judges, Private Secretaries and Personal Assistants. The Library Section of the Registry is manned by one Chief Librarian and one Librarian-cum-Research Officer, Assistant Librarians and Library Assistants. The IT (Information Technology) wing of the High Court is manned by one System Analyst, two Programmers and two Sr. Computer Assistants. The eCourts Services of the High Court of Tripura has created a separate cadre for technical manpower namely Sr. System Officer, System Officers and System Assistants who are responsible for implementation of the eCourts Project in the State Judiciary.

Functions and duties of the High Court of Tripura are those conferred under the Constitution of India which is primarily based on administration of justice in its jurisdiction and administering subordinate judiciary. The work in the High Court falls into two categories, viz. the Judicial and Administrative. The Judicial Branch deals with the receipt and disposal of cases and all matters pertaining to the administration of justice. All other items of work including the administrative duties and functions devolving on the High Court as the head of the State Judiciary are dealt within the Administrative Branch.

In terms of Article 226 of the Constitution of India, the High Court has power in relation to its territorial jurisdiction to issue directions, orders and writs including writs in the nature of *habeas corpus*, *mandamus*, prohibition, *quo warranto* and *certiorari* for enforcement of fundamental rights guaranteed to the citizens under Part- III of the Constitution or for any other purpose. The High Court also has superintendence over all the Courts and Tribunals throughout the territory in relation to which it exercises jurisdiction, as provided in Article 227 of the Constitution.

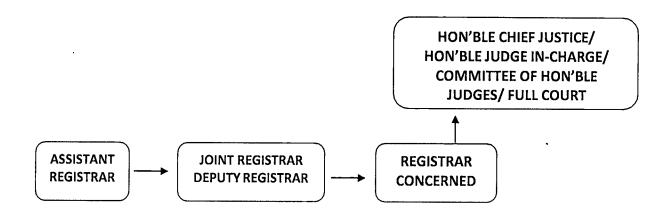
The business and exercise of the powers of the High Court of Tripura are regulated by the provisions contained in the Gauhati High Court Rules and the High Court of Tripura Services (Appointment, Conditions of Service and Conduct) Rules, 2014 as well as the Administrative Orders time to time issued by the Hon'ble Chief Justices since the establishment of the High Court in 2013. The High Court has appellate as well as revisional jurisdiction in both civil as well as criminal matters apart from the power to answer Reference under certain statutes.

2) The powers and duties of the officers and employees of the High Court.

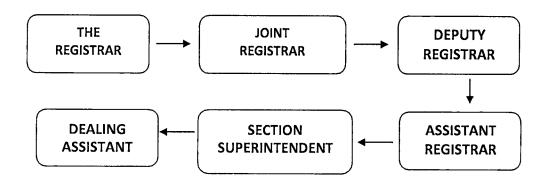
The Powers and duties of the officers and employees of the High Court of Tripura are prescribed in Order No.21 dated 12th November, 2014 (Annexure-I).

3) The procedure followed in the decision making process, including channels of supervision and accountability

The decision making process in the High Court involves preparation of files by the Dealing Assistants, which are checked by the Superintendents concerned. Thereafter, the same is sent to the Assistant Registrar concerned who is the Controlling Officer. From him, the file is circulated to the decision making authority in the following manner, depending on the matter concerned and the powers delegated:



The channel of supervision in the High Court is represented in the following manner:



4) The norms set by the High Court for the discharge of its functions

Since the primary function of the High Court is to dispense 'Justice' to the litigants and others in accordance with the laws, priority is given to achieve this aim. The functions of the High Court of Tripura are discharged in accordance with the various rules and regulations framed for this purpose. All the functions are discharged under the supervision of Hon'ble the Chief Justice/Committees/Hon'ble Judges/Registrars as per assignment of functions. Issues are dealt with on priority basis, expeditiously taking into account, the various instructions issued from time to time.

While discharging official duties by the employees and Officers of the High Court of Tripura, the Gauhati High Court Rules, 1954 (as amended) framed by the Hon'ble Gauhati High Court in exercise of the powers conferred under Article 225 of the Constitution of India and the High Court of Tripura Services (Appointment, Conditions of Service and Conduct) Rules, 2014 framed by the High Court in exercise of powers conferred under Article 229 of the Constitution are followed.

5) The rules, regulations, instructions, manuals and records held by it or under its control or used by its employees for discharging of its functions

Mainly, the following rules, regulations, instructions are held by the High Court or under its control or followed by the Officers and staffs of the High Court of Tripura for discharging its function:

- **1.** The High Court of Tripura e-Courts Services (Appointment, Condition of Service & Conduct) Rules, 2013
- 2. The High Court of Tripura (Right to Information) Rules, 2013
- **3.** Guidelines for the Purpose of Designating Advocates as Sr. Advocates of the High Court of Tripura
- 4. The High Court of Tripura Lawyer's Chambers (Allotment & Occupancy) Rules, 2013
- 5. The High Court of Tripura Civil Courts (Commissioners) Rules, 2017
- 6. The High Court of Tripura Utilization and Allotment of Vehicle Rules, 2015
- 7. The Medical Facilities for the Retired Judges of the High Court of Tripura & their Families Rules, 2017
- 8. Mediation (High Court of Tripura) Rules, 2016
- **9.** High Court of Tripura Services (Appointment, Conditions of Service & Conduct) Rules, 2014
- 10. Tripura Judicial Service Rules, 2003

- **11.** The Tripura Judicial Commissioner's Court (Condition of Service of Staff) Rules, 1959
- **12.** Tripura Judicial Academy Services (Appointment, Conditions of Service and Conduct) Rules, 2014
- **13.** Scheme for Law clerk-cum-Legal Research Assistant in High Court of Tripura, 2018
- 14. The Tripura Advocates Welfare Fund Rules, 2020
- **15.** The Tripura Subordinate Civil Courts Ministerial Establishment Rules, 1965
- **16.** The Tripura District Courts' Ministerial Establishment (Recruitment and Conditions of Service) Rules, 2014
- 17. The Tripura State Legal Services Authority Rules, 1998
- 18. The Tripura State Legal Services Authority Regulations, 1998
- 19. Tripura State Legal Services Authority (Conditions of Service and the Salary and Allowances of the Officers and Other Employees) Rules, 2012
- 20. Legal Aid and Legal Advice to the Poor Rules, Tripura, 1980
- 21. The Gender Sensitization and Sexual Harassment of Women at the High Court and the District Courts of Tripura (Prevention, Prohibition and Redressal) Regulations, 2013.

6) Categories of documents that are held by it or under its control

The following categories of documents are held by the High Court of Tripura or under its control:

- i. All the case records of different cases disposed of and pending (as per Rules).
- ii. Records sent by the subordinate courts.
- iii. Judgements rendered by the High Court.
- iv. Documents and records on administrative matters.

v. Annual Confidential Reports, Gradation List and Seniority List of Judicial/Gazetted Officers and employees.

7) Particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof

There is no arrangement to solicit the views of the Members of the Public in relation to the formulation of the policies or implementation thereof in the High Court of Tripura.

8) Statement of Boards, Councils, Committees and other bodies

There are no Boards, Councils and other bodies for the purpose of its advice pertaining to this High Court.

However, the Committees enlisted in <u>Annexure-II</u> have been constituted by the Hon'ble Chief Justices time to time for the functioning of the High Court and the Courts of the District Judiciary. Meetings of these Committees are not open to the public. Minutes of the meeting may be made available to the public on request, subject to the provision of the RTI Act, 2005 and the High Court of Tripura RTI Rules, 2013.

9) <u>Directory of officers and employees</u>

The Directory of the officers and employees of the High Court of Tripura is provided in **Annexure-III** of this document.

10) Monthly remuneration received by officers and employees

Average monthly remuneration received by officers and employees of the High Court of Tripura during the year 2021-2022 was Rs. 1,42,56,870/(One Crore forty two lakh fifty six thousand eight hundred and seventy) only.

11) <u>Budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and disbursements made</u>

Does not arise, as no agency exists of the High Court. However the statement of budget for the financial year 2021-22 are available at **Annexure-IV**.

12) Manner of execution of subsidy programmes, including the amounts allocated and details of beneficiaries of such programmes

No subsidy programmes are executed by the High Court and no amount has been allocated for the same.

13) Particulars of recipients of concessions, permits or authorisations granted by the High Court

Not applicable.

14) Information held by / available to the High Court, reduced in an electronic form

The documents that have been reduced to electronic form and are available in the website of the High Court of Tripura (https://thc.nic.in) can be found in the e-Library Segment.

Apart from the above, the following information is being made available at the official website of the High Court of Tripura:

- i. Daily Cause List
- ii. Case Status
- iii. Court Order
- iv. Judgement
- v. Monthly Statement

- vi. Notifications
- vii. Video Conferencing
- viii. Reportable Judgement
 - ix. High Court Library
 - x. Administrative Orders
 - xi. e-Newsletter and eCommittee Newsletter
- xii. Reports of the High Court
- xiii. Official YouTube Channel
- xiv. Profile of Judicial Officers
- xv. Information of eCourts
- xvi. Rules
- xvii. Digital Display and
- xviii. Circulated Judgments.

In addition to the above services made available through the High Court website, adequate numbers of LCD Screens are installed at conspicuous places in the Registry and every Court-Hall for displaying the number and category of case being heard in every Court during the court hours. This facility has also been extended through a mobile application which is compatible with *Android Platform*.

The High Court Library has been computerized using the 'KOHA' Library Software developed by the eCommittee, Hon'ble Supreme Court of India. However, search facility is not available to the public.

The 'Justice Clock' installed in front of the main building of the High Court displays the daily status regarding pendency and disposal of cases by the High Court and the District Courts including the status of old pending cases for the information of the public in general.

15) <u>Facilities available to citizens for obtaining information including</u> the working hours of a library or reading room, if maintained for public use

There is no Library or Reading Room in the High Court for public use. The Public Information Officer, appointed under the RTI Act, 2005 is available during office hours on all working days.

However, the following facilities have been extended to the citizens for obtaining information on various matters:

- i. The computerized and paperless eSewa Kendra functioning in the High Court premises furnishes information on the status of cases pending/disposed of in the High Court of Tripura,
- ii. Certified copies of the orders/judgment of this Court are available from the Certified Copy Section,
- iii. Public can access the search facility in the High Court website to avail information in cases pending/disposed,
- iv. Digital Display System has been installed in each Court Room and corridors to provide ongoing case status listed before the Courts,
 - v. Information on other matters within the purview of the RTI Act, 2005 may be obtained from the Assistant Public Information Officer.

16) Name, designation and other particulars of the Appellate Authority and Public Information Officer

First Appellate Authority	Public Information Officer	
Shri. J. M. Murasing, Registrar (Vigilance & Rules),	Smt. Mou Banerjee, Deputy Registrar (Judicial),	
High Court of Tripura, Agartala-799010, Tripura. Email: <u>jesthamani@aij.gov.in</u>	High Court of Tripura, Agartala-799010, Tripura. Email: mou.banerjee@aij.gov.in	

17) Such other information as may be prescribed and thereafter update these publications every year

The information provided herein shall be updated prior to the commencement of the next financial year.

N.B: Utmost care has been taken in furnishing information correctly. If any information is found incorrect, it is purely accidental and unintentional.

Dy. Registrar (Judicial)
(Public Information Officer)
High Court of Tripura



HIGH COURT OF TRIPURA AGARTALA

ORDER NO.21
Dated, Agartala, the 12th November 2014.

In supersession 'of earlier Order No.12 dated 08.07.2013, the Hon'ble the Chief Justice has been pleased to distribute the duties of the Registrar General, Registrars, Joint Registrar and Deputy Registrars as detailed below with immediate effect. It may be noted that the distribution of duties are liable to changes as may be necessary.

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•	Sl.	Officer	Responsibilities & duties	Reporting
	No.	·		· Authority
	01.	Registrar General	Over all supervision of the working of the Registry as Controlling Officer as well as Head of the Department	·
•			2. All correspondence concerning the judiciary and to coordinate between High Cours and the State/Centra Government in administrative affairs. (Matters be routed through concerned section— Dy. Reg. (Admn) → Reg. (Vig. 4)	
•			Rules.) → RG) 3. Matters concerning the appointment of President of Consumer Commission appointment of Director of Prosecution, appointment of Enquiry Commission and other appointments whereis consultation with or approved etc. of the Hon'ble the Chief Justice or the High Court required (Matters be routed through concerned section)	c Chief Justice f f f d n all ef is f scd
			4. Matters with regard convening of Full Convening of Full Convenings and preparation agenda for such meeting (Matters be routed throus concerned section Secretary/PS to RG → RG) 5. Matters with regard participation in the Ch	of gs. gh → Chief Justice

			
		Justices' Conference and joint	
		conference of the Chief	
		Ministers & Chief Justices &	
!		implementation of the	t i
		Resolutions thereof (Matters	
		be routed through concerned	
İ		section Asstt. Reg. (Admn.I)	
		\rightarrow Dy. Reg.(Admn.) \rightarrow	
_		Registrar (Judl.) \rightarrow RG).	
	б.	Matters for recruitment	Chief Justice /Full
		including promotion of all	Court
		Judicial Officers (Matters be	
	•	routed through concerned	
		section→ Assit. Reg.(Admn.I)	
		\rightarrow Dy. Reg.(Admn.) \rightarrow	
L		Reg. (Vig. & Rules) $\rightarrow RG$)	
	7.	Matters of recruitment,	Chief Justice
.		promotion & posting in	
		respect of all staff including	·
		Officers under the High Court	
		Service. (Matters be routed	·
		through concerned section-	
1		Asstt. Reg. (Admn.I) -> Dy.	
1		$Reg.(Admn.) \rightarrow Reg(Vig. &$	
		$Rules) \rightarrow RG$	
8	3.	Reporting authority of ACRs	Chief Justice
		of all Gazetted Officers of the	
Ί.		High Court except Secretary,	
		P.S. & P.A. of Hon'ble the	
		Chief Justice and other	
		Hon'ble Judges (Matters be	<u> </u>
		routed through concerned	
		section → Secretary to RG	
-		$\rightarrow RG$	·
9		Accepting authority of ACRs	Sole responsibility
		of all non Gazetted staff of	
		the High Court Services.	
		(Matters be routed through	
		concerned Section ->	
1	ō.	Secretary to $RG \rightarrow RG$) Matters relating to the	
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ĺ	İ	Swearing-in ceremony of the Hon'ble Chief Justice and	
ľ	1	Hon'ble Judges (Matters be	
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		\rightarrow Dy. Reg. (Admn.) \rightarrow Jt. Reg.	
	_	$Reg.(Admn) \rightarrow RG$	
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		serviceable furniture & other	
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1	routed through concerned	
	section →Asstt.Reg.(Admn-II)	
	\rightarrow Jt.Reg. \rightarrow Reg (Admn) \rightarrow	
	RG.)	
12,	Purchase of furniture & other	Chief Justice
	articles and writing off of un-	
	serviceable furniture & other	•
1 1	articles of the High Court	
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	be routed through concerned	
1	section Asstt. Reg. (Admn-	
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<u> </u>	$\rightarrow RG.$	
13.	Leave of the High Court	Chief Justice
	Judges (Matters be routed	
	through concerned section →	
	Asstt. Reg.(Admn-I) → Dy.	•
	Reg (Admn) → Reg.(Admn)	
1	$\rightarrow RG.$	
14.	Establishment of Courts	Chief Justice/Full
	(Matters be routed through	Court
	concerned section → Assit.	
	Reg. $(Admn-I) \rightarrow Dy$.	
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16.	Judicial Officers (Matters be routed through concerned section \rightarrow Secretary/PS to RG \rightarrow RG.) Communication of remarks in the ACRs of Gazetted	Court
16.	Judicial Officers (Matters be routed through concerned section \rightarrow Secretary/PS to RG \rightarrow RG.) Communication of remarks in the ACRs of Gazetted Officers and staff of the High	Court
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1			$\rightarrow RG.$	
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			of the High Court (Matters be	
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			section → Asstt. Reg(Admn-	
			I) \rightarrow Dy. Reg(Admn) \rightarrow Reg	.
			$(Admn) \rightarrow RG.$	
		22.	Maintenance of all assets	, a 1 p
		122.	Maintenance of all confidential	Sole Responsibility
		1.	records including the ACRs	
			of the Gazetted & non	
	· .		Gazetted employee of the	
1 .	• •		High Courts (Matter be	
İ			routed through concerned	
		Į	section → Secretary/PS to	1
			$RG \rightarrow RG$	
		23.	Litigation by or against the High	Chi-6 T4'
		23.	Court in the Supreme Court	Chief Justice
	,	'	(Matters be routed through	
			concerned section → Dy: Reg(
			Idima) - Rea (Ted) - Dy. Reg(}
		24.	$Admn) \rightarrow Reg (Judl) \rightarrow RG.$ Litigation by an assistable Hill.	
		27.	I S S S S S S S S S S S S S S S S S S S	Sole Responsibility/
		į	Court in the High Court	Chief Justice
			(Matters be routed through	1
		1	concerned section - Dy. Reg(1
		100	$Admn) \rightarrow Reg (Judl) \rightarrow RG.)$	
		25.	All matters relating to Court	Appropriate
1			buildings of the Sub-ordinate	Committee/Chief
			judiciary (Matters be routed	Justice/Full Court
· '	,	1	through concerned section	
]	\rightarrow Asstt. Reg (Admn-II) \rightarrow Dy	
1	•	1	$Reg_{(Admn)} \rightarrow Reg_{(Judl)}$	
			$\rightarrow RG.$	
		26.	All matters relating to Chief	Chief Justice
			Justice Bungalow ((Matters	CITICI TUSTICE
'			be routed through concerned	
			section $\rightarrow Assit.$ Reg (Court	
			Officer Section)) → Dy Reg	
	•		$(Prol) \rightarrow Reg (Admn) \rightarrow RG.$	
			in the state of th	-
02.	Registrat (Judicial)	1.	Supervisory Officer and it	0.1.2
	- (- · · · · · · · · · · · · · · · · ·	'	Supervisory Officer relating to all Bench & Judicial	Sole Responsibility
	•		To be controlled	
		-	matters.	
	{	2.	Lowazima Court of the High	Sole Responsibility
1	!	1	Court except the matters as	

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mentioned in order No.F.40
1 On- HCT/BENCH/REGISTRY/
2013/ 7046-82 dated 10.03.13
in absence of Registrar (Vig)
las per Order No.48 dated
l logo 12014 [Matters be]
routed concerned section ->
Assit Reg (Bench) - Dy. Reg.
$(Judl) \rightarrow Reg.(Judl)$
2 Preparation of Roster Chief Justice
(Matters be routed through)
Data Reg. (Judi) Reg. (Judi) [1]
1 Information to the Supreme Cite Station
Court other High Courts,
Parliament, Assembly of the
State Government. Matters
he routed through concerned
section concerned Assii.
$Peg(s) \rightarrow Rep(Juc)$.
5 Detailing & attendance of all Sole responsioner
I non-Gazetted Class-III Statt 94
Bench Section [Matters ba
routed through concerned
section → Reg(Judl)] 6. Reporting Authority of ACR's Registrar General
6. Reporting Authority of ACIC, of all non Gazatted Class-III
staff of Bench Section
1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
[Matters be routed through
concerned section
Secretary/PS to RG → Reg.
7. Preparation of Calendar of Chief - Justice/Full
7. Preparation of Calendar di Court High Court & Subordinate Court
Courts [Matters be routed]
through concerned section
through concerned solution A sstt. Reg(Admn-I) $\rightarrow Dy$.
\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \
8. Matters relating to Paper Sole Responsibility Books [Matters be routed]
through concerned section
Pog(Indl)
9. Matters relating to continue some of copies of orders, documents
1 1 7 3 000100 071
orders. [Matters be routed]
through concerned section
Asstt. Reg (Bench) - Reg
(10,01) 7
10 Matters relating to Cause List Sole Responsioning
and Grouping of cases [Matters]
he nouted through concerned
section \rightarrow Asstt. Reg(Bench) \rightarrow Dy. Reg (Judl) \rightarrow Reg(Judl) \uparrow
Dy. Reg (July - Rostons)

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	11.	Preparation of Decree in the	Sole Responsibility
1		Judicial/Bench section of the	,
١		High Court [Matters be	
l		routed through concerned	
		section. \rightarrow Asstt. Reg(Bench)	• •
		$\rightarrow Dy.Reg(Judl) \rightarrow Reg(Judl)$	
-	12.	Matters relating to issuance of	Sole Responsibility
		License of Advocate's Clerk	
1		in the High Court [Matters be	
		routed through concerned	
1		section→ Asstt. Reg (Admn-	, .
١	ı	$II) \rightarrow Dy.Reg(Prol.) \rightarrow Reg$	
		(Judl)]	
	13.	Management of all judicial	Sole Responsibility
		records from the Filing	
		Section to the consignment of	
		the record in the Record	
		Room. [Matters be routed	
		through concerned section	
		→ Asstt. Reg(Bench) → Dy.	
ļ		$Reg(Judl) \rightarrow Reg(Judl)$	
	14.	Management of cases in the	Chief Justice
		High Court and District	
		Courts including all matters	
		relating to judicial work in	
		High Court & District Courts	
		[Matters he routed through	
		concerned section $\rightarrow Dy$.	
		$Reg(Judl) \rightarrow Reg(Judl)$	
	15.	Compliance with the orders	Chief Justice
		and judgements of the	
		Supreme Court of India and	
		High Court [Matters be	
		routed through concerned	
		section \rightarrow Dy. Reg (Judl)	
		$\rightarrow Reg(Judl) J$	
	16.	Destruction/re-construction of	Sole Responsibility/
		the Judicial Record in the	Chief Justice
		High Court & conducting	
		enquiry etc. concerning the	
		loss/mis-placement of such	
		record [Matters be routed	
		through concerned section	
i		\rightarrow Dy. Reg (Judl) \rightarrow Reg	
	17.	[(Judl)]	Cl-i-CT- "
	. / .	Litigation by or against the High Court in the Supreme Court	Chief Justice -
		[Matters be routed through	
		concerned section - Dy. Reg	}
		$(Admn) \rightarrow Reg(Judl) \rightarrow RG.)$	
	18.	Litigation by or against the	Registrar General/
		High Court in the High Court	Chief Justice

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		Matters be routed through	
		concerned section $\rightarrow Dy$.	
•		$Reg(Admn) \rightarrow Reg(Judl)$	l l
			Sole Responsibility
		other matters pertaining to	-
•		Jails & under trials/convicts	
		Matters be routed through	·
		concerned section → Dy.	•
		Reg (Judl) → Reg (Judl)]	
'		All matters relating to	Chief Justice
•	20.	Statements of the High Court	
		& Subordinate Courts	
		[Matters be routed through]	
		concerned section →Asstt.	,
	1	Reg (Bench)→Dy.Reg.(Judl)-	
		cum - $CPC) \rightarrow Reg.(Judl)$	2
'	21.	All matters relating to Court	
.]		buildings of the Sub-ordinate	Cnier Justice
		judiciary [Concerned Section	.
	.	\rightarrow Assit. Reg(Admn-II). \rightarrow Dy	
		$Reg(Admn) \rightarrow Reg. (Judl)$	
	22.	Matters with regard to	Registrar General/
		participation in the Chief	Chief Justice
		Justices' Conference and joint	
		conference of the Chief	
		Ministers & Chief Justices &	
	, !	implementation of the	1
	٠,٠٠	Resolutions thereof [Matters	
•			•
. •	,	be routed through concerned	
•		section→ Asstt. Reg.(Admn.I)	
. •,		→ Dy. Registrar (Admn) →	
•		Registrar (Judl.) $\rightarrow RG$)]	1
•	23.	Establishment of Courts	
•		[Matters be routed through	Chief Justice
	1	concerned section →Assit.	'
	1	Reg. $(Admn-I) \rightarrow Dy$.	,
		$Reg.(Admn) \rightarrow Reg.(Judl) \rightarrow$	
		RG. 7	
	24.	All matters relating to	Chief Justice
	2.	publication of Court News	
		Letter of the High Court of	1
· .		Tripura [Matters be routed	
,			
		through concerned section ->	
	1	Dy. Reg.(Judl) → Reg.(Judl)]	Chief Tratical Triders
	25.		
, 3	:	by the Hon'ble the Chief	. 1
		Justice, Hon'ble Judges &	
		- Registrar General	·
•			
Registrar	1.	ACRs of the Judicial Officers	
(Vigilance & Rules)		& communication of the	Portfolio Judge
	-	remarks in the ACR (Matters	<u></u>
			·

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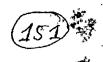
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			•
-		be routed through concern	ed i
		section → Asstt. Reg(Vig)/D	
		$Reg (Vig) \rightarrow Reg (Vig \& Rules)$	17
-	2.		
		I man and a second	ne Chief Justice/Full
		I the Tar-Data on	y Court
1		The state of the s	or
			Se
		remarks in the ACRs (Matter	"S .
		be routed through concerne	ed
		section - Asstt. Reg(Vig	3)
1		/Dy. Reg (Vig) \rightarrow Reg (Vig	& ·
-		Rules)]	.
'	3.	Vigilance & Disciplinar	y Chief Justice/Full
		matters (including complaint	is Court
		& inquiries) pertaining to a	11
	7	Judicial Officers (Matters h	
		routed through concerne	ا تہ
		section \rightarrow Asstt. Reg(Vio))/
		Dy. Reg (Vig) \rightarrow Reg (Vig &	e l
L	[Kules)/	
4	•]	Vigilance & Disciplinary	Chief Justice
		matters (including complaints	s office Justice
		& inquiries) pertaining to al	1
		staff of the High Cour	
	-	(Matters be routed through	
		concerned section - Asstt.	
		Reg (Vig) /Dy. Reg (Vig) -	
		Reg (Vig & Rules)]	
5.		Consideration of continued	
		utility of all Judicial Officers	Chief Justice/Full
	ļ	on attaining the con-	Court
	- 1	THE PROPERTY OF	1.
		50/55/58 (Matters be routed	
	1.	through concerned section	
		→ Asstt. Reg(Vig)/Dy. Reg	
6.		(Vig)→Reg (Vig&Rules)] Granting of Selection	•
٠.			- I-I- Olyvicer
	1	Grade/Super Time Scale to	Committee/Full
		he District & Session Judges	Court
	1	and also for granting ACP to	
	10	udicial Officers of the State	
	10	Matters be routed through	
	R	oncerned section - Assit.	
		Reg(Vig)/Dy. Reg (Vig)→Reg Vig&Rules)]	(
7.	17	Satter relation to 7	
•	0	Matter relating to Inspection f Sub-ordinate Court by	Chief Justice/
		7-211	Concerned Portfolio
	D	istrict Judges and Presiding	Judge
	0	fficers of the concerned	
		ab-ordinate Courts of their	
		vn Courts and all other	
		atters connected thereto.	
		WICHOUT,	

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	[Matters be routed through [
	concerned section → Asstt.	
	Reg(Vig)/Dy. Reg (Vig)→Reg	
1	(Vig&Rules)]	
8.	Maintenance of all	Sole Responsibility
	confidential records including	_
1	the ACRs of the Judicial	
. 1	Officers of the State [Matters	
	_ [
	be routed through concerned	
	section \rightarrow Asstt. Reg(Vig) /	
	Dy. Reg (Vig) \rightarrow Reg (Vig &	
	Rules) Januaria Halin a Hamana	
9.	Keeping in safe custody the	Sole Responsibility
	record pertaining to	
	competitive examination	
. 1	conducted by the High Court	
	•	
	in connection with	
	recruitment of Judicial	
1	Officers and staff of the High	
	Court [Matters be routed	
	through concerned section	
1	→ Asstt. Reg (Vig) /Dy. Reg	•
	(Vig)→Reg (Vig &Rules)/	Chief Justice/
10.	Framing of Rules of the High	Chief Justice/
	Court & Sub-ordinate Courts.	
	[Matters be routed through	Committee
1	concerned section → Dy. Reg	
	(Admn)→Reg(Vig & Rules)]	
11.	All matters relating to Rule	Chief Justice/
	Section of the High Court	Appropriate
	[Matters be routed through	
	,	.1 '
	concerned section - Dy.	1
1	$Reg(Admn) \rightarrow Reg_{\cdot}(Vig &$	•
	Rules)]	
12.	All matters relating to	Chief Justice/Full
	Designation of Advocates as	Court
1	Senior Advocates by the High	
	Court and verification of their	
	* · · · · · · · · ·	•
	Income Tax Returns [Matters	
1	be routed through concerned	
	section→Dy. Reg(Admn) —	
	Reg(Vig & Rules)]	D. 24.4. C. 24.1/2
13	. Matters for recruitmen	
	including promotion of al	Chief Justice/ Full
	Judicial Officers [Matters b	e Court
1,	routed through concerne	
	section→ Asstt. Reg.(Admn.)	
	Dy. Reg.(Admn.) -	·
	Reg. (Vig & Rules)]	1
1 1		t, Registrar General/
14		
	1	
i	respect of all staff includin	.g [

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Officers under the III of	
Officers under the High Court	
Service. [Matters be routed	1 .
unrough concerned sections	
Assit. Reg. (Admn. I) -> Dy.	ł .
Registrar (Admn) ->	
Regardia en i	•
Reg(Vig. &Rules)]	
13. All correspondence	Registre
concerning the judiciary and	Registrar General/
to co-ordinate between High	Chief Justice
Court and the State/Central	
Government in administrative	
affaire Manual administrative	
affairs. [Matters be routed	
through concerned section	•
Reg. (Admin)	
$ \mathcal{R} (Namin) \rightarrow Reg(Vig : e)$	•
$\longrightarrow \chi(G)$	
10. Matters	
recruitment to	Concerned .
recruitment, promotion,	Committee / Chief
dallslets etc. of all the staff	Justice .
memoers of Sub	natice .
ordinate/District Indicial	
[Matters be routed through	
concerned section Assit. Reg	
(Admy I) Asstt. Reg	
(Admn-I) \(\rightarrow Dy. Reg (Admn)	
→ Reg(Vig. & Rules)]	
[-10]	oncerned Committee
IVIEGIATION Committee & Chaba!	oncerned Committee
iviediation Campaign	•
Matters be routed it	•
concerned section - Dy. Reg	
(VAUL) - ROOTVIA P 75 1 1 - 1	
18. Member-Secretary, High Ex- Court Legal Services of Committee [Matters he Se	
Court Taranty, High Ex	ecutive Chairman
Committee Services of	
	High Court Legal
Matters be Se	High Court Legal
routed through concerned	High Court Legal rvices Committee
routed through concerned section → Dy. Reg (Judi)	High Court Legal rvices Committee
routed through concerned section \rightarrow Dy. Reg (Judl) \rightarrow Reg(Vig. & Rules).	High Court Legal rvices Committee ·
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the U.J. G.	rvices Committee ·
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the U.J. G.	rvices Committee ·
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matter.	High Court Legal rvices Committee ·
routed through concerned section \rightarrow Dy. Reg (Judl) \rightarrow Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No. F. 40.	rvices Committee ·
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRAY	rvices Committee ·
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13	rvices Committee ·
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13.	le Responsibility
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13. 20. All matters relating to Corfugilia Officers of Corfugilia Concerned.	le Responsibility
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13. 20. All matters relating to Cordinate Judiciary includes	le Responsibility lecerned Portfolio ge/Chief Justice/
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13. 20. All matters relating to Cordinate Judiciary including Full Leave, Leave Freeshweet 2	le Responsibility
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/ 2013/7046-82 dated 10.05.13. 20. All matters relating to Judicial Officers of Sub- ordinate Judiciary including Leave, Leave Encashment & vesting of Judicial Park	le Responsibility lecerned Portfolio ge/Chief Justice/
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13. 20. All matters relating to Judicial Officers of Subordinate Judiciary including Full Leave, Leave Encashment & vesting of Judicial Powers (Matters be routed through)	le Responsibility lecerned Portfolio ge/Chief Justice/
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/ 2013/7046-82 dated 10.05.13. 20. All matters relating to Judicial Officers of Sub- ordinate Judiciary including Leave, Leave Encashment & vesting of Judicial Powers (Matters be routed through concerned section	le Responsibility lecerned Portfolio ge/Chief Justice/
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/ 2013/7046-82 dated 10.05.13. 20. All matters relating to Judicial Officers of Sub- ordinate Judiciary including Leave, Leave Encashment & vesting of Judicial Powers (Matters be routed through concerned section	le Responsibility lecerned Portfolio ge/Chief Justice/
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13. 20. All matters relating to Judicial Officers of Subordinate Judiciary including Full Leave, Leave Encashment & vesting of Judicial Powers (Matters be routed through concerned section → Asstt. Reg(Admi-II)	le Responsibility lecerned Portfolio ge/Chief Justice/
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules). 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/ 2013/7046-82 dated 10.05.13. 20. All matters relating to Judicial Officers of Sub- ordinate Judiciary including Leave, Leave Encashment & vesting of Judicial Powers (Matters be routed through concerned section → Asstt. Reg(Admn-II) → Dy. Reg (Prol) → Reg (Admn) → Reg	le Responsibility lecerned Portfolio ge/Chief Justice/
routed through concerned section → Dy. Reg (Judl) → Reg(Vig. & Rules]. 19. Lowazima Court of the High Court except the matters as mentioned in Order No.F.40 (21)HCT/BENCH/REGISTRY/2013/7046-82 dated 10.05.13. 20. All matters relating to Judicial Officers of Subordinate Judiciary including Full Leave, Leave Encashment & vesting of Judicial Powers (Matters be routed through concerned section → Asstt. Reg(Admi-II)	le Responsibility lecerned Portfolio ge/Chief Justice/

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		21.	Any other matters assigned by the Hon'ble Chief Justice, Hon'ble Judges & Registrar General.	Chief Justice/Judges/ Registrar General
04.	Registrar	ī.	Head of Office & DDO	Sole Responsibility
	(Administration)	2.	All matters relating to Head of Office & DDO (Matters be routed through Concerned Section \rightarrow concerned Asstt. Reg(s) \rightarrow concerned Dy. Reg \rightarrow Reg (Admn).	Chief Justice/ Registrar General
!		3.	Reporting Authority of ACRs of all non-gazetted Class-III staff (except Bench Section & Computer/IT section). [Matters be routed through concerned section Secretary/PS to RG to Reg	Registrar General
	,	4,	(Admn.)] Financial matters relating to Judicial Education, Training & Computer/I.T. Section [Matters]	Concerned Judge/ Chief Justice
•	; ·	:	be routed through concerned Section → Dy. Reg.(Judl)-cum- CPC → Reg.(Admn.)]	
		5.	Matter relating to purchase of new vehicle including supervision of vehicles and all other articles [Matters be routed]	Chief Justice
		"	through concerned section \rightarrow Assit. Registrar (Admin-II) \rightarrow It. Registrar \rightarrow Registrar (Admin)]	
		6.	All matters relating to Library of High Court & Sub-ordinate Judiciary [Matters be routed through concerned Section — Chief Librarian — Registrar (Admn)]	Concerned Hon'ble Judge
		7.	Implementation of Shetty Commission's recommendation on Revision of Pay Scales etc. of the staff of the subordinate judiciary [Matters be routed]	Appropriate Committee
		8.	through concerned Section \rightarrow Dy. Registrar (Admn) \rightarrow Registrar (Admn)] Leave of the High Court Judges	Dagistum Garanal
		6.77	[Matters be routed through concerned Section → Assil. Reg (Admn.!) → Dy. Reg (Admn.) → Reg (Admn)]	.'
	. :	9.	All matters relating to Purchase & Store Section [Matters be routed through	Registrar General

	•
concerned Section Asstt.	
$Reg.(Admn-II) \rightarrow Dy. Reg$	
$ (AUM) \rightarrow Reg (Admin)7$	
10. Pension and medical benefits	
& claims of the Hon'ble	Registrar General.
Chief Justice and 11 77	
Chief Justice and all Hon'ble	
Judges (past & present) of the	
Light Court Matters has	
routed through concerned	
Section - Asstt. Rev (Accit)	
Dy. Reg.(Acctts)	
Reg.(Admn)	
11. Detailing & attendance of all	
non-Gazetted Class-III staff	Registrar General .
except Bench Section	
[Matters be routed through	
Concerned section . A	
Reg. (Admn) - Reg. (Admn)]	ļ
COTTESTORIGE	Registran
concerning the indicion, and	Registrar General .
to co-ordinate between Link	
Court and the State/Central	
Government in administrative	
affairs. (Matters be routed	·
through consent t	
through concerned section	1
$Dy.Reg(Admn) \rightarrow Reg.(Admn)$	
Reg (Vig. & Rules.)	
13. Matters relating to the	Registrar General
owearing-in ceremony of the	Trogram General
Thou old Chief Ineffice and	
Il Iton'ble Judges [Matters 1.	•
Touted Inrovola com-	
1 Seculon - Assit Realist	
\rightarrow Dy. Reg (Admn) \rightarrow Jt.Reg.	
→ Reg.(Admn)]	
14. Purchase of Garage	
14. Purchase of furniture & other	Registrar General
serviceable furniture & other	
articles of the High Court up	•
Lakus Matters in	
Touted through company	
Section - SSIL Rea (Advan II)	
- Reg (Admin)7	
J. Furchase of himiture & -11	egistrar General/
and Clos and writing one - c	Chief Justice
Oct vice tille tille three court	Super anglice
and action of the lating C	•
above Rs.3 Lakha Aran	•
of louied through comment	Air .
TO ASSIL. Reg. (Admin-	
I'm St. Rea	
Reg.(Admn)]	



			Implementation of 13th Registrar General/
		16.	Chief Inglice
			Finance Commission's Chief Justice recommendations & Centrally
			sponsored schemes (Matters
			be routed through concerned
	,		section →Asstt. Reg. (Admn-
	,		I) → Dy. Reg.(Admn) →Reg
		<u>'</u>	
		10	(Admn)] Financial matters relating to Concerned Judge/
		17.	computerization in the High Chief Justice
			Court & Sub-ordinate Courts
			Court & Sub-ordinate Court
			[Matters_be_routed through concerned section \rightarrow Dy.
			1001100111101
}		L	Reg (Judl.) → Reg (Admn)]
		18.	
			Judicial Officers of sub- Judge/Chief Justice/
ļ			ordinate judiciary including Full Court
		•	Leave, Leave Encashment &
		į	vesting of Judicial Powers
			(Matters be routed through
		:1	concerned section → Asstt.
-		!}	Reg (Admn-H) → Dy. Reg
		1	$(Prol) \rightarrow Reg (Admn) \rightarrow Reg$
		: }	(Vig)
		19	Matters relating to detailment of Chief Justice
1	1)	High Court vehicles (Matters ba
	•		routed through Assit. Reg
			(Court Officer Section) -> Jt.
l			Reg> Rug (Admn).
	,	20	Welfare of the staff of the Registrar General
•			High Court (Matters: be
•			routed through concerned
Ì	٠.		Section \rightarrow Dy. Reg(Admn) \rightarrow
1			Reg.(Admn)
-		2	1. All matters relating to Lawyers! Appropriate
			Chambers of the High Court Committee/Chief
			[Matters be routed through Justice
Ì	·		concerned section - Asstt.
.			Reg. (Admn-II)
			$Dy.Reg.(Prol) \rightarrow Reg.$
1		_	(Admn)] Oa All matters relating to Chief Registrar General/
	•	2	22. All matters relating to Chiq
			1 Trighted Dringmon Friguesia - h
	,		routed through concerned
M		}	section Asstt. Reg (Court
		2.	Officer Section) Dy.
		-	Reg.(Prol) → Registrar
.		.	(Admn)] 23 Verification of Cash & daily Sole Responsibility
	•		ZJ. Wellingthon, or
		1	
		Í	[Matters be routed through concerned Section -Asst.]
			concerned Section $\rightarrow Asst.$
_			•

Reg(Acctts) → Dy.Reg (Acc	240)
\rightarrow Reg (Admn.)]	
24. Beautification/Cond.	
1 - Stratification (Margening	& Chief Justice
all other matters of the Hi	orlà (
Court & Judges Bungalor	551
Watters be routed through	ob .
concerned section -Aps	5/1 .i.
Reg. (Court Officers' Sec.)	5111 2
Dy. Registrar (Prol) → J	•
Rea - Pag (11)	rr.
$\frac{Reg. \rightarrow Reg (Admn)}{25. \text{ Leave including } TTG}$	
The morning Lic of a	all Chief Justice
Gazetted Officers of the	المكا
Kegistry (Matters be route	ort
inrough concerned section	: 1
ASSIL Reg(Admn-I) $\rightarrow D_{11}$ Reg	Zr
\square $Auninity \rightarrow Reg.(Admn) \rightarrow DCA$	1
26. Leave including I TO	-1
26. Leave including LTC of a non Gazetted staff of the	II Registrar General
Registry (Matters be route	d
infoligh concerned section	
$\rightarrow Assit. Reg(Adimm_1) \rightarrow b.$. 1
$Reg(Admn) \rightarrow Reg(Admn)$	il : "
	1
27. Granting of ACP to the staff	
	Chief Justice
of the High Court (Matters be	
routed through concerned	<i>!</i> 1
Section - Asstt Real Admin	1 .
I I I I I I I I I I	.
$\longrightarrow \mathcal{K}(G)$	1
28. Infrastructure Development atid all maintenance works of	
atid all maintenance works of	Registrar General/
TT.	1 Uniet Instice
1 1 Court Matters 12	1 4
routed through concerned	
Section -Asstt Regions	1
(Court Officer's Section) Dec	1
Ties. (Manin) -> Reg. (Admin) 1	·
The matters relating to I-Jich	Chiefr
Court Canteen Mottore he)
Touted through concernal	Appropriate
section Assti. Registrar	Committee
(Court Officer's sec.) → Dy.	1
$\frac{Reg (Admn.) \rightarrow Reg. (Admn)]}{30 \text{ All } 6}$	1.
30. All financial and Reg. (Admin)	
1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Registrar General/
The state of the composition of the state of	Chief Justice
ASSIL. Reg (Accits)	
Dy. Reg. (Acctic)	
Reg. (Admn)]	.
31. Pension, other benefits &]	Registron C
ciaims of all retired.	Registrar General.
employees of the High Court	1
Middler's be routed through	1
Jource Hell Section - Again D	}
(Accounts) \rightarrow Dy. Reg. (Acctts)	1
2.11.00((2)	

1.7					
, N	L I	'		$\rightarrow Ji. Reg. \rightarrow Reg(Admn)]$	
			32.	Financial Affairs & Budget of	
				the High Court (Matters be	Committee
				routed through concerned Section $\rightarrow Asstt$. Reg $(A/C) \rightarrow$	•
		Ì		Dy. Reg. (Accits) \rightarrow Reg. (Admin)	
W			33.		Registrar General
				verification of store materials	
	:			[Matters be routed through	
	j '			concerned section -Asstt.	
				Reg (Admn-II) -> Dy. Reg	
			. '	(Admir) immedition St. Reg>	
•	'			Reg. (Admn)]	
			34.	, ,	
				the Chief Justice/Registrar	Registrar General
				General	
	05.	Joint Registrar	1.	Supervising and monitoring	Chief Justice
**	1			all matters pertaining to	}
域点	1.		,	Protocol [Matters be routed	· :·
	}			through concerned section	i, ,
	}			\rightarrow Asstt.Reg (Prol) \rightarrow Dy.Reg	. ,
:		,		(Prol) → Jt. Registrar]	
٧			2.	Reporting Authority of ACRs	Registrar General
	•		:	of all Class-IV staff. (Matters	
	1			be routed through concerned	
			1	section→ Secretary to RG to	
:				Itr.Reg)	
	1		3.	Pension, other benefits &	Registrar General.
				claims of all retired	
				employees of the High Court	
]			(Matters be routed through	
20	1		١.	concerned section -> Asstt. Reg	
143	1		1	$(Accounts) \rightarrow Dy. Reg.(Accits)$	
				$\rightarrow Ji. Reg. \rightarrow Reg(Admn)]$	
· 4·			4.	Distribution & time to time	Registrar General
	•			verification of store materials	
				[Matters be routed through	
				concerned section →Asstt.	
•				Reg (Admn-II) - Dy. Reg	
٧				$(Admn) \rightarrow St.Reg. \rightarrow$	
	1		-	Reg.(Admn)]	Col.:-C.T+'
10	J	1	5.	,	h ·
1,	٠.	·		all other matters of the High	
				Court & Judges Bungalows	
			-	[Matters be routed through	
			4	concerned section Assit.	1
				Reg. (Court Officers' Sec.) -	1 '
		• • • • • • • • • • • • • • • • • • • •		Dy. Reg. (Prol) \rightarrow Jtr. Reg. \rightarrow	
	1		<u> </u>	Reg (Admn)]	0.1
			6.	In charge of all High Court	, , -
				vehicles including repairing,	
E -	1	1	•	maintenance etc. of vehicles.	(

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(Matters be routed through
Assit. Reg (Court Officer
Section) - It. Reg.
7. Matters relative A. L.
7. Matters relating to detailment Chief Justice
[Matters be routed through
1 1 133th Reg (Count Occ.)
Decitory - It Rea - ' h-
(********************************
8. Detailment, attendance & Sole Responsibility
Supervision of work a later temporal of the
Drivers & Clase IV and Co
matters be routed through
concented section
Asstt.Reg. (Court Officers'
Sec.) Dy. Reg. (Admin.)
Jtr. Reg. 1
9. All matters of it
necessary arrangement in c/w Full Court M.
Full Court Meeting and other
meetings of the II:
meetings of the High Court
(Matters be routed through
concerned section ++
Assit.Reg.(Court Officer's' Sec.) - Itr Reg.
$I \cup UCU, I \hookrightarrow II^{p} \cup II^{p}$
10. Greetings Card, Identity Chief Justice
1 : 1 : Thousand threather
1 Otto. Matters ha his will
1 "" O'KS' COllegand section :
1200tt. Reg (Admin II) . 12
Reg. (Froi.) -> Jtr. Reg T
Supervision : d
Inaintenance of all accept to Basical General
Titles etc. Of the High Co.
building (Matters be routed
through concerned section -
1 1740014, 1889 (Court Occ.)
Section) -> Dy. Reg. (Prol)
12. Matters "Irelating to
Swearing-in-Ceremony of the Hon'ble Chi 6
Hon'hle Chief
Flou'ble Judges [Matters be
I COMPONICIONE : 1
routed through concerned section $\rightarrow Asstt. Reg (Admr-1)$
1) \rightarrow Dy. Reg (Admn.) \rightarrow J. Reg \rightarrow Reg (Admn.) \rightarrow
J. Ulchase of furniture
articles and writing off of un-
serviceable firmitime a
articles of the High Court up
to Rs.3 Lakhs (Matters be
practiers be

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		,		routed through concerned	<u></u>
				routed through concerned section →Asstt.Reg.(Admn-II)	
				\rightarrow Jt. Reg. \rightarrow Reg (Admn) \rightarrow	·
	!			RG.)	
ľ			14.		Chiefr
		4		articles and writing off of un-	. Chief Justice.
•				serviceable furniture & other	
		[articles of the High Court	
				above Rs.3 Lakhs (Matters	
				be routed through concerned	
				section -Asstt. Reg. (Admn-	
				II) -rJt. Reg Reg (Admn)	
				$\rightarrow RG.$	
- {			15.	Matter relating to purchase of	Chief Justice
				new vehicle including	· Chief Justice
				supervision of vehicles and all	
		, ,		other articles [Matters be routed]	
			$ \cdot $	through concerned section	
				Asstt. Registrar (Admm-II) \rightarrow Jt.	•
			1	Registrar → Registrar (Admn)]	
			16.	Any other matter entrusted by	Chief Justice/
:	i			the Hon'ble Chief Justice/	Registrar General
. 7	5.	Deputy Registrar	1 1	Negistrar General	1
٠, ۱	· .	(Judicial)-cum-CPC	1.	Supervising and monitoring	Concerned Judge/
$\cdot \mid \cdot$	i	("denotini)-cimi-ci-	:	an the matters relating to l	Reg (Adm)
$\cdot \mid \cdot$		٠.		computerisation in the High	(relating to financial
	1			Subordinate!	matter)
		•		Courts. (Matters be routed)	
	1	:	.	through concerned section	
	,			->Dy. Reg(Judl)-cum-CPC)	
	- 1			Preparation of Roster	Registrar(Judicial)
1.	- 1			(Matters be routed through)	
1	-			Dy.Reg (Judicial).	
	}	1	3.	Matters relating to Cause List	Registrar (Judicial)
1			Į,	and Otombind of cases -	
			1.	Matters be routed through	
			4	concerned section -> Asstt.	
1		'		$Reg(Bench \rightarrow Dy. Reg(Judl))$	•
			4.	Custodian of documents	Sole Responsibility
			i	ncluding Wills, Deed etc.	
			5.]	Matters relating to Paper	Registrar (Judicial)
	از	`]	Books (Matters be routed)	- (
1-			1	through concerned section	
		•		$\rightarrow Asstt.$ Reg(Bench) $\rightarrow Dy$.	
		ŀ	6	Reg. (Judl)-cum-CPC.)	·
] ,			2.	All matters relating to	Registrar (Judicial)
			. 1	Statement of the High Court	
		• • • •		and Subordinate Courts	
İ			10	Matters be routed through	.
			ľ	concerned section $\rightarrow Asstt$	
				Reg(Bench)→Dy.Reg.(Judl)-	
<u></u>			c	um-CPC)	

			•,
	7.	7. Supervision and monitoring Regist of Judicial Section	``` <u> </u>
		of Judicial Section Regist	rar (Judicial)
	8.	- All matters volation	
	- 1	Information & Communication Conce	rned Hon'ble
		Toothiology "Including	Reg (Admin)
		Courts project Matters by	g to financial
	. '	Touted through comment is	·
		DY Kep (Judi) aimi	
	9.		
	١,٠	Judicial Education & Training Chief	
		1 2 rester of the rester of the	Justice/
10. 10.	}	Total Section - Du Dais In	ned Judge/
:\$\$ ·	10.	Toward-Cum-(P())	dmn)(relating cial matter)
	1.0.	Lowazima Court of the High Registra	r (Vig/Judl) &
		Watters he would a	responsibility
		draft Page concerned section - regarding	the mattern
		Page (T. W) as mention	oned in order
	1 1	140.140	(21)-HCT/
	1 1	BENCH/	REGISTRY
		2013/704	, .
	.	10.05.13 responsib	22.
	,	absence	of Reg (Vig)
	-	· & Reg (Judi) as per
		· . Order	No.48 dt.
- 1	11 I	Detailing & attendary 108.01.14.	
- 1	in	non-Gazetted Class-III staff	(Judicial)
	0	of Bench Section [Matters be	
- '	7.	routed through concerned	
- 1	S	section D	
-		section - Dy. Reg (Judl)]	il
	12. P	Preparation of Decree in the Registrar (_
	Jı	Judicial/Bench section of the	Judicial)
- 1	11	rligh Court Matters by	• "
- 1	ro	outed through come is	1
	Sc	ection -> Asstt Reg(Parel)	
	->	→ Dy. Reg (Judl)]	
1.	3. Ma	Stanagement of all judicial Registrar (
1	1	COLUG ILLON PION PORT	udicial)
1	Sec	ection to the consignment of	1
1	,	o recold in the basis	
	Roo	oom. Matters he	
	1177	Ough concernad	
	1 .	Asstt. $Reg(Bench) \rightarrow Dy$. g(Judl)]	
14.		atters relation	
	Cou	urt Legal Services (A. High Registrar (Juc	dicial)
1	100,	routed through control	
	secti	tion → Dy. Reg (Judl)]	.81
		-3 (vacty)	



15.	Court Mediation [Matters be routed through concerned section → Dy. Reg (Judl)]	·
16.	High Court and District Courts including all matters relating to judicial work [Matters be routed through concerned section -> Dy. Reg (Judl)]	
17.		Registrar (Judicial)
18.		Registrar (Judicial)
19.	All matters relating to publication of Court News Letter of the High Court of	, ,
. • • •	Tripura [Matters be routed through concerned section → Dy. Reg. (Judl) → Registrar (Judl)]	,
20.	Jail Appeals, complaints and other matters pertaining to Jails. & under trials/convicts [Matters be routed through concerned section → Dy. Reg (Judl)]	Registrar (Judicial)
21.	Preparation of Calendar of High Court & Subordinate Courts [Matters be routed through concerned section → Asstt. Reg(Admn-I) → Dy. Reg. (Judl) → Reg. (Judl)].	Registrar (Judicial)
22.	Reporting Authority of the ACRs of all non-Gazetted Class-III staff of Computer /IT Section (Matters be routed through concerned section — Secretary/PS to RG — Dy. Reg(Judl)-cum-CPC.	Ragistrar General

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Secretary, High Court Concerned C	· //
Secretary, High Court Concerned C	Ommittee
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concerned section - Dy. Reg	•
(Judl) - Regretting P. Reg	1
23. Member-Secretory	
High Executive Cl	
Court Legal Services of It.	iairman
1 Committee 53.6	rt Legal
Services Com	unittee 🖟
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section \rightarrow Dy. Reg (Judl) \rightarrow	
Teg(rig. & Rules)	1
24. Financial matters volction	
	Judge/
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Dy, Reg (full) - color	
$CI \longrightarrow Reg (Admn)7$	
43. Millancial mattern 1	1
i lialiers relating to	udge/
Computerization in the Link	ica
Court & Sub-ordinate Court	ice
[Matters be routed through	•
concerned section $\rightarrow Dv$.	4
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$\frac{Reg(Judl.) \rightarrow Reg(Admn)]}{26. \text{ Any other methods}}$!
20. Any other matters entriested Positive	
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General/Registran (T. L. Registran (Judio	cial) 🐪 🐞
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soction contented	•
Court Officer's Registrar	A.
(Court Officer's Section) -Dy.	
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(Mann.) - Reg(Via & Parlant)	
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Concerned contitue Committee	1
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Reg: (Admn.) - Registrar	
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[] rig. & Rules)	· ·
5. Matters relating to the Registrar General	



Swearing-in ceremony of the Hon'ble Chief Justice and Hon'ble Judges [Matters be routed through concerned section → Asstt. Reg. (Admn.!) → Dy. Reg. (Admn) 6. All matters relating to High Court Canteen [Matters be routed through concerned section → Asstt. Registrar (Court Officer's sec.) → Dy. Reg. (Admn.) → Reg. (Admn.) 7. Detailment, attendance & supervision of work of Drivers & Class-IV staff [Matters be routed through concerned section → Asstt. Reg. (Court Officer's Sec.) → Dy. Reg. (Admn.) → Jt. Reg. 8. All matters relating to Designation of Advocates as Senior Advocates by the High Court and verification of their Income Tax Returns [Matters be routed through section → Dy. Reg. (Admn.) → Reg. (Yig & Rules.)]. 9. All matters relating to Purchase & Store: Section [Matters be routed through concerned section → P. Reg. (Admn.) → Reg. (Admn.)] 10. Welfare of the staff of the High Court (Matters be routed through concerned Section → Dy. Reg. (Admn.) → Reg. (Admn				
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section → Assit. Reg. (Admn. I) → Dy. Reg. (Admn) → Jt.Reg. → Reg. (Admn) → Jt.Reg. → Reg. (Admn) 6. All matters relating to High Court Canteen [Matters be routed through concerned section → Assit. Registrar (Court Officer's sec.) → Dy. Reg. (Admn.) → Reg. (Admn.) 7. Detailment, attendance & Joint Registrar supervision of work of Drivers & Class-IV staff [Matters be routed through concerned section → Assit.Reg. (Court Officers' Sec.) → Dy. Reg. (Admn.) → Jt. Reg. 8. All matters relating to Designation of Advocates as Senior Advocates by the High Court and verification of their Income Tax Returns [Matters be routed through concerned section → Dy. Reg. (Admn.) → Reg. (Vig. & Rules)]. 9. All matters relating to Purchase & Store: Section [Matters be routed through concerned Section Assit. Reg. (Admn.) → Reg. (Admn.)] 10. Welfare of the staff of the High Court (Matters be routed through concerned Section → Dy. Reg. (Admn.) → Reg. (Admn.			Hon'ble Judges [Matters be	
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	-		101	$\rightarrow RG.$	
ľ		•	21.	Granting of ACP to the staff	Chief Justice
ı	•		<u> </u>	of the High Court (Matters be	
				routed through concerned	
F			٠.	section - Asstt. Reg(Admn+	
1		•		I) \rightarrow Dy. Reg(Admn) \rightarrow Reg	
Ī			!	$(Admn) \rightarrow RG.$	
			22.		
.			22.	Litigation by or against the High.	Registrar General/
- 1		,		Court in the Supreme Court	Chief Justice.
				(Matters be routed through	. ,
				concerned section → Dy. Reg(
			<u>-</u>	$Admn) \rightarrow Reg(Judl) \rightarrow RG.)$	
ı			23.	Litigation by or against the High	Registrar General/
-		•	[Court in the High Court	Chief Justice
- 1		• • •		(Matters be routed through	
- 1				concerned section -> Dy. Reg	
- 1		·.		(Admin). \rightarrow Reg (Judl) \rightarrow RG.).	· .
- 1		•	.		
	İ			: '	
			2.1	2.6	•
			24.	Matters of recruitment,	Registrar General/
			.	promotion & posting in	Chief Justice
			.	respect of all staff including	
	.			Officers under the High Court	
	ļ			Service. [Matters be routed]	
				through concerned section-	
.		A		Asstt. Reg.(Admn.I) $\rightarrow Dy$.	
		17	1		
	ļ				
-			0.5	Reg(Vig. &Rules)]	
	1		25.	Matters relating to recruitment,	. Concerned
		7	•	promotion, transfers etc. of all	Committee / Chief
				the staff members of Sub-	Justice
			~	ordinate/District Judiciary	
	.	•		[Matters be routed through	
	[concerned section Asstt. Reg	
		•		(Admn-I) →Dy. Reg (Admn)	
L				$\rightarrow Reg(Vig. \& Rules)$	·\`
•		• •			·····

	26. Implementation
\ · · .	
.	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
- 1	of the staff of the subordinate
- 1	judiciary [Matters be routed through concerned Section.
- 1	Dy. Registrar (Admn) A
· .	
1	Distribution 9- 4:
	verification of store materials Registrar General
	Matters he routed at
1	The state of the s
-	1 (200 (2000) - 11) (2000) (2
1	
	28. Detailing & attender
	28. Detailing & attendance of all Registrar General except P
1	except Bench a
1.	Little of Portal II
	I CONTINUE C
1.	
-	hy the matters entrusted Registran G
07.	Deputy Registrar 1. All financial metal Registrar General
1 1	
1 1	→ Dy. Reg. (Acctts) Reg. (Admn)]
1 [
	2. Verification of Cash & daily Registrar (Admn)
	([Matters be routed through
1 1	concerned Section - Asst.
•	
1 1	Allandid Alland C. D.
1	3. Financial Affairs & Budget of Appropriate the High Court (Matters be Committee
	1 Fouled through Collimittee
	Dy. Reg (drotte) Reg (A/C) -
	$\frac{D_{y}. Reg. (Accits)}{4. Pension. Other harmonic$
1.	4. Pension, other benefits & Registrar General.
	elliployees of the Trial
	(dastal
1	$ \begin{array}{ccc} (Acctts) & \rightarrow Jt. & Reg. \\ Reg.(Admn). & & & & & \\ \end{array} $
1	S. Country,
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	•	5.	Pension and medical benefits & claims of the Hon'ble Chief Justice and all Hon'ble Judges (past & present) of the High Court [Matters be routed through concerned Section — Assit. Reg (Accit.) — Dy. Reg. (Accits) —	Registrar General.
		6.	Reg. (Adınn)] Any other matters entrusted	Registrar General
			by the Registrar General	
08.	Deputy Registrar (Protocol)	1.	All matters pertaining to Protocol [Matters be routed through concerned section \rightarrow Assit . Reg (Prol) \rightarrow Dy. Reg (Prol)) \rightarrow Jt.Reg]	Chief Justice
		2.	All matters relating to Chief Justice Bungalow [Matters be routed through concerned]	
••		i	section \rightarrow Asstt, Reg (Court Officer Section) \rightarrow Dy, Reg. (Prol) \rightarrow Reg (Admn)]	
	·	3.:	Beautification/Gardening & all other matters relating to Judges Bungalows & High Court buildings (Matters be routed through concerned	Registrar General /Chief Justice
			section → Asstt. Reg (Court Officer Section) → Dy. Reg.(. Prol) → Jt. Registrar → Reg (Admn)]	
		4.	Overall supervision & maintenance of all security mattes etc. of the High Court building (Matters be routed through concerned section — Asstt. Reg (Court Officer Section) — Dy. Reg. (Prol) — Jtr. Registrar)	Registrar General /Chief Justice
	٠.	5.	Over all supervision of High Court staff quarters & maintenance thereof [Matters be routed through concerned Section — Assit.Reg (Admn-	Sole responsibility
-		6.	II)Dy.Reg (Prol)] All matters relating to Judicial Officers of sub-ordinate judiciary including Leave, Leave Encashment & vesting of Judicial Powers (Matters be routed through concerned section Asst:	Judge/Chief Justice/

T			
		Reg (Admin-II) \rightarrow Dy. Reg (Prol) \rightarrow Reg(Admin) \rightarrow Reg (Vig).	
	8.	Matters relating to issuance of License of Advocate Clerk in the High Court [Matters be routed through concerned	
,	9.	section → Asstt. Reg (Admir- II) → Dy. Reg (Prol)]	
	9.	All matters relating to Lawyers' Chamber of the High Court [Matters be routed through concerned section \rightarrow Asstt. Reg (Admn-II) \rightarrow Dy. Reg.(Prol.) \rightarrow	
, •	10.	Reg.(Admn.)]	
	10.	Cards, telephone directory etc. [Matters be routed]	Chief Justice
· •:	11.	through concerned section \rightarrow Asstt. Reg. (Admn. II) \rightarrow Dy. Reg. (Prol.) \rightarrow Jtr. Reg.]	
· .		Any other matter entrusted by the Chief Justice/Registrar General/Registrars.	Chief Justice/ Registrar General/ Registrars

OTHER INSTRUCTIONS

1. In absence of the Registrar General, his charge will remain with the Registrar (Vig. & Rules) or Registrar (Judicial) who is senior and in absence of both Registrar (Vig. & Rules) and Registrar (Judicial), the charge of Registrar General will remain with the Registrar (Admn. P & M).

2. The ACRs of Secretary, Private Secretary & Personal Assistant attached with the Hon'ble Chief Justice and Hon'ble Judges will be written by their

Lordships.

3. The Registrar (Admn. P & M) with the assistance of the Deputy Registrar (Admn.) and Assistant Registrar (Court Officer Section) will prepare guideline regarding detailment of Class-IV staff in Court Rooms, Chamber of Hon'ble Judges, Chamber of Officers, different Sections and in Judges' Bungalows/residences for kind approval of the Hon'ble the Chief Justice.

4. Till filling up the post of Registrar (Vig. & Rules) of this Registry, the responsibility and duties of the Registrar (Vig. & Rules) relating to serial nos. 1, 2, 3, 4, 5, 6, 8, 13, 14, 15 & 20 will be dealt with by the Registrar General and the remaining matters relating to Serial nos.7, 9,10,11, 12, 16, 17, 18 & 19 will be dealt with by the Registrar (Judicial).

BY ORDER

Sd/-

(M. CHAKRABARTI) REGISTRAR GENERAL

Memo No. F.44(11)(a)-HC/2014/20349-78 Dated, Agartala, the 12th November 2014

Copy to:

. 1. The Registrar (Judicial), High Court of Tripura, Agartala.

2. The Registrar (Admn, P&M), High Court of Tripura, Agartala.

3. The Joint Registrar, High Court of Tripura, Agartala.

4. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.

5. The Deputy Registrar (Admn.), High Court of Tripura, Agartala.

- 6. The Deputy Registrar (Accounts), High Court of Tripura, Agartala.
- 7. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala.
- 8. The Deputy Registrar (Protocol), High Court of Tripura, Agartala.

9. The Chief Librarian, High Court of Tripura, Agartala.

- 10. The Secretary to Hon'ble Judges, High Court of Tripura, Agartala.
- 11. The Secretary to the Registrar General, High Court of Tripura, Agartala.

12. All Assistant Registrars, High Court of Tripura, Agartaja

13. The System Analyst, Computer Section, High Court of Tripura, Agartala

14. All Superintendents, High Court of Tripura, Agartala.

15. ORDER FILE,

COMMITTEES CONSTITUTED BY THE HIGH COURT OF TRIPURA

SI. No.	Name of the Committee	Constituted on	Re-constituted on	Further re-constituted on	Remarks
01	Canteen Committee	29.05.2014 Hon'ble Mr. Justice U.B.Saha- Chairman Members: 1. Hon'ble Mr. Justice S. Talapatra 2.Sri M. Chakrabarti, Registrar General 3.President, High Court Bar Association 4.President, High Court Employees Association	24.07.2017 Chairman: Hon'ble Mr. Justice S. Talapatra Members: 1. Shri SDeb, Sr. Adv, President High Court Bar Association 2. Registrar General 3. Registrar (Admn. P&M)- Member Secretary 4. President, High Court Employees Association	07.08.2018 Chairman: Hon'ble Mr. Justice A. Lodh Members: 1. Shri S.K.Deb, Sr. Adv 2. Registrar General 3. Registrar (Admn. P&M)- Member Secretary 4. President, High Court Employees Association	
02	Mediation Monitoring Committee (One Man Committee)	29.05.2014 Hon'ble Mr. Justice S. Talapatra	O6.03.2018 The Secretary to the High Court Legal Services Committee shall also act as the Secretary High Court Mediation Committee and State Mediation Committee (in partial modification of Order No.21, dated 12.11.2014)	07.08.2018 Hon'ble Mr. Justice A.Lodh	

SI.		Constituted on	Re-constituted on	Further re-constituted on	Remarks
03	Committee for monitoring the implementation of the resolutions passed in the Chief Justices' Conference	Og.06,2016 Chairperson: Hon'ble the Chief Justice- Members: 1.Hon'ble Mr. Justice S. Talapatra — Member 2.The Registrar General (Ex-officio) — Member 3.The LR & Secretary, Law, Government of Tripura (Ex-officio) — Member 4. The Director, Tripura State Judicial Academy, Agartala (Ex-officio) — Member 5. The Registrar (Admn.) (Ex-officio) — Member 6.The Chief Engineer (R & B), Govt. of Tripura — Member 7. The Member Secretary, TSLSA — Member 8. Dy. Registrar (Judl.)-cum-CPC — Member Member-Secretary: Registrar (Judl.) (Ex-officio)	24.06.2016 Chairperson: Hon'ble the Chief Justice Members: 1. Hon'ble Mr. Justice S. Talapatra 2. The Registrar General (Ex-officio) 3. The LR & Secretary, Law, Government of Tripura (Ex-officio) 4. Finance Secretary, Govt. of Tripura (Ex-Officio) 5. The Director, Tripura State Judicial Academy, Agartala (Ex-officio) 5. The Registrar (Admn.) (Ex-officio) 6. The Chief Engineer, PWD (Building), Govt. of Tripura 7. Member Secretary, TSLSA 8. Dy. Registrar (Judl.)-cum-CPC Member-Secretary: Registrar (Judl.) (Ex-officio)		In terms of the Resolution adopted in the Chief Justices' Conference, 2016 on Agenda Item No. 1

	A1			T F41	
SI.	Name of the	Constituted on	Re-constituted on	Further re-constituted	Remarks
No.	Committee			on	
04			<u>29.06.2016</u>	<u>23.03.2017</u>	
	Management Systems	Chairperson:	Chairperson:		
l	Committee (SCMSC)	Hon'ble the Chief Justice	Hon'ble the Chief Justice	Chairperson:	
				Hon'ble the Chief	
		Hon'ble Mr. Justice U.B.Saha - Member	Members:	Justice	
		2. Hon'ble Mr. Justice S.C.Das- Member	1.Hon'ble Mr. Justice		
		Hon'ble Mr. Justice S.Talapatra- Member	U.B.Saha – Member	<u>Members</u>	
		4.Registrar General, Ex-Officio- Member	2.Hon'ble Mr. Justice	1. Hon'ble Mr. Justice	
ļ		5. LR & Secretary, Law, Govt. of Tripura (Ex-Officio)	S.C.Das – Member	S. Talapatra	
		- Member	3. Hon'ble Mr. Justice S.	2.DGP, Tripura	
1		6. The Addl. Chief Engineer, PWD (R & B), Govt. of	Talapatra - Member	3. Registrar General,	
ŀ		Tripura- Member	4. DGP, Tripura,	Ex-Officio	
		7. State Informatics Officer, NIC, Tripura State-	5. The Registrar General	4. LR & Secretary, Law,	
-		Member	(Ex-officio) – Member	Govt. of Tripura (Ex-	
			6.The LR & Secretary,	Officio)	
1		Registrar (Judicial) (Ex-Officio)- Member-Secretary	Law, Government of	5. The Chief Engineer,	
		[In terms of the decision taken by the Chief	Tripura (Ex-officio) -	PWD (Buildings), Govt.	
		Justices' Conference, 2013 against Item No.1.]	Member	of Tripura	
Ì		-	7 The Chief Engineer	6 State Informatics	
			(Building), Govt. of	Officer, NIC, Tripura	
			Tripura - Member	State	
			8. State Informatics		
			Officer, NIC, Tripura	Member-Secretary	
			Member-Secretary	Registrar (Judicial) (Ex-	
			Registrar (Judl.) (Ex-	officio)	
			officio)-	,	
			[In terms of the Resolution		
			adopted in the Chief		
			Justices' Conference,		
			2016 on Agenda Item		
			No.13]		

SI. No.		Constituted on	Re-constituted on	Further re-constituted on	Remarks
05	Sub- Committee of the State Court Management Systems Committee (SCMSC) for preparation of Vision Statement on the basis of the National Vision Statement formulated by the Committee of 3(three) Chief Justices in the Conference held in April, 2015	29.06,2016 Chairman: Hon'ble Mr. Justice S.C.Das Member: Hon'ble Mr. Justice S. Talapatra Secretary: Registrar (Judicial) -	Defunct		In terms of the Resolution adopted in the Chief Justices' Conference, 2016 on Agenda Item No.13(II)
06	Cell to monitor the progress of utilization of fund sanctioned under 14th Finance Commission	30.06.2016 1.Registrar General 2.Registrar (Judicial) 3. Registrar (Admn. P & M) 4.Dy. Registrar (Admn.) 5.Sri Ajoy Kr. Chowdhury, Retired Section Officer, Finance Department, Govt. of Tripura	Defunct	<u></u>	In terms of the Resolution adopted in the Chief Justices' Conference, 2016 on Agenda Item No.16
07	Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the District level and the decision making Authorities of the State Government	O1.07.2016 Chairperson: Hon'ble Portfolio Judge Member 1. District & Sessions Judge 2. Superintending Engineer 3. The Chief Judicial Magistrate Member Secretary The Registrar (Judicial) (Ex- Officio)			In terms of the Resolution adopted in the Chief Justices' Conference, 2016 on Agenda Item No.2 relating to infrastructure of Subordinate Courts

SI.	Name of the Committee	Constitu	uted on		Re-constituted o	วก	Further re-constituted on	Remarks
08	Monitoring Committee: Selection and Appointment Committee for the purpose of monitoring the process of filling up of vacancies of supporting staff in District Judiciary	02.07.2016 Hon'ble Mr. Justice U.B.Saha Hon'ble Mr. Justice S.C.Das Hon'ble Mr. Justice S. Talapatra (assisted by the Registrar General)	Hon'ble Mr Das	08.2016 . Justice S. C. r. Justice S.	29.03.2017 Hon'ble Mr. Justice Talapatra		24.11.2018 Chairman: Hon'ble the Chief Justice Member: Hon'ble Mr. Justice S. Talapatra Hor'ble Mr. Justice A. Lodh	
09	Library Committee	06.10.2016 Hon'ble Mr. Justice S. Talapatra- Judge-in-Charge of the committee						
10	High Court Gender Sensitisation and Internal Complaints Committee (GSICC)	Hon'ble Mr. Justice S. Talapatra- Judge-in-Charge of the committee 08.05.2014 Chairperson: Hon'ble Mr. Justice U. B. Saha Members: 1. Hon'ble Mr. Justice S. C. Das, 2.Mr. M. Chakrabarti, Registrar General 3. Mr. S. M. Chakraborty, Sr. Advocate 4. Ms. A. S. Lodh, Advocate 5.Mr. N. Guha, Advocate 6.Ms. P. Dhar, Advocate 7.Ms. Trika Acharjee, Chief Superintendent of Protective Homes, Directorate of Social Welfare and Social Education Department		Chairperso Hon'ble Mr. J Member: 1. Hon'ble Mr. 2. Registrar G 3.Mr. S. M. Cl Advocate 4.Ms. Aditi Sh Advocate 5.Ms. Paramita 6.Ms. Angina Registrar 7. Ms. Sumita Registrar	ustice S.C.Das Justice S. Talapatra eneral hakraborty, Sr. arma Lodh,	Men 1.Req 2. Sm Se 3. Sn 4.Sm Adiva	07.06.2018 irman: ble Mr. Justice A. Lodh abers: gistrar General bli Angina Dey, Member- cretary bit Chaitali Datta ti Rita Roy (Secretary, asi Mahila Samiti, ttala)(NGO)	In terms of the direction of Hon'ble Supreme Court of India in order dated 11.05.18 in Writ Petition (Crl.) No. 113 of 2018 (Afshan Pracha Vrs. Union of India & Ors.)

		(Acctts.), (Member Secretary)	9. Ms Chaitali Datta, Superintendent - Member- Secretary: 10. Ms. Trika Acharjee, Chief Superintendent of Protection Homes, Directorate of Social Welfare and Social Education Department, Agartala		
11	Committee to redress the complaints made with regard to Sexual harassment against the members of Tripura Judicial Service			O7.06.2018 Chairman: Hon'ble Mr. Justice S. Talapatra Members: 1.Hon'ble Mr. Justice A. Lodh 2.Ms. Aditi Sharma Lodh, Advocate 3.Ms. Paramita Dhar, Advocate 4.Smti Rita Roy (Secretary, Adivasi Mahila Samiti, Agartala)(NGO)	In terms of the direction of Hon'ble Supreme Court of India in order dated 11.05.18 in Writ Petition (Crl.) No. 113 of 2018 (Afshan Pracha Vrs. Union of India & Ors.)
12	Mini Secretariat for implementation of the resolutions of the Chief Justices' Conference, 2016	24.06.2016 Name of the Officers & Staff members of the High Court: 1.The Registrar General 2. Sri A. Debbarma, Registrar (Judicial) 3. Sri D. Debbarma, Dy.Registrar (Judicial)-cum-CPC 4. Sri Sajal Chakraborty, Dy.	25.11.2016 Name of the Officers & Staff members of the High Court: 1. The Registrar General 2. Sri S. Sharma Roy, Registrar (Vigilance) 3. Sri D. Debbarma, Dy.Registrar (Judicial)-cum-CPC		

	I	Registrar (Admn.)		4. Sri Sajal Chakraborty,	Dv	I		[]
		5. Sri Narayan Saha, Programmer,			Dy.	l		
				Registrar (Admn.)				
		Computer Section		5. Sri Narayan Saha, Pro	grammer,			
		6 Sri Saikat Sarma,		Computer Section				
		7. Sri Sabyasachi Gl	nosh, PA	6. Sri Saikat Sarma, PA				ļ.
				7. Sri Sabyasachi Ghosh				
13	Portfolio Judge of	18.09.2014	<u>24.08.2016</u>	<u>20.03.2017</u>	13.08		20.11.2	
	Judicial Districts	1)Hon'ble Mr.	1) Hon'ble Mr.	Hon'ble Mr. Justice	1. Hon'ble i	Mr.	1.Hon'ble Mr. Justic	e S.
		Justice U. B.	Justice S. C.	S. Talapatra for	Justice S. 1	Falapatra	Talapatra	
		Saha for West	Das for West	West, South &	for West Tri	pura,	for West Tripura, Gor	mati, South
		Tripura District	Tripura Judicial	Gomati Judicial	Gomati, So	uth	Tripura & North Tripura	a District
Ì		2)Hon'ble Mr.	District in	District w.e.f	Tripura & N	orth	2.Hon'ble Mr. Justic	e A. Lodh
		Justice S. C. Das	addition to	16.03.2017 in	Tripura Jud		for Dhalai, Sepahijala 8	& Khowai
		for South Tripura	South Tripura &	addition	District		District	
		& Gomati District	Gomati Judicial	to North & Unakoti	2. Hon'ble I	Mr	3.Hon'ble Mr. Justic	e e
Į.		3) Hon'ble Mr.	District	Judicial District	Justice A.		S.G.Chattopadhyay	
		Justice	2) Hon'ble Mr.	Judiciai District	Dhalai, Una		for Unakoti District	'
			Justice			•	IOI OHAKUU DISUICE	
		Talapatra for			Sepahijala 8	KINDWai		
		North Tripura &	Talapatra for		District			
		Unakoti District	North Tripura &					
			Unakoti District					
14	Arrears Committee	22.04.	<u> 2015</u>	<u>23.03.201</u>	<u> </u>		<u>07.08.2018</u>	
		Chairman:		Chairman:		<u>Chairm</u>		
1		Hon'ble the Chief	lustice	1.Hon'ble the Chief Jus	tice	Hon'ble N	Ir. Justice S.	
		Member: Hon'ble M	Ir. Justice S. C.	Member: Hon'ble Mr. J	ustice S.	Talapatr	2	
		Das		Talapatra		Membe	E	
		Convenor: Sri A. D	ebbarma,	Convenor: .Registrar (Judicial)		Hon'ble N	Ir. Justice A. Lodh	
		Registrar (Judicial)		,		Conven	or:	
1		,				Registrar	(Judicial)	
15	Judicial Education	29,05.	2014	23.03.201	7	1	4.05.2018	
	and Training	Judge -in-Charge:		Judge -in-Charge:			n-Charge :	
	(One Man Committee)	Hon'ble Mr. Jus		Hon'ble Mr. Justice S.	Talapatra.		Mr. Justice A. Lodh	
	(C.C. man Committee)	.,			·	1		

SI. No.		Constitute	d on	R	e-constituted on	Further re-constituted on	Remarks
16	Committee for	18.06.20	16		03,04.2017	07.08.2018	
	Sensitization of	Chairman: Hon'ble Mr. Justice S.		Chairm:	an:	Chairman:	
	Family Court Matters	Member:	C. Das	non ble iv	fr. Justice S. Talapatra	Hon'ble Mr. Justice A. Lodh	
		Hon'ble Mr. Justice S.	Talapatra	Secreta		Secretary:	
		Secretary: Deputy Registrar (Judio	cial)	Deputy R	egistrar (Judicial)	Deputy Registrar (Judicial)	
17		07.04.20			07.08.2018		
	calculation of	Chairman:		Chairma			
	required Judge	Hon'ble Mr. Justice S.	Talapatra		Ir. Justice S. Talapatra		
	strength for the subordinate courts in	Members 1.LR & Secretary, Law	Court of	Member			
	Tripura strictly in terms	Tripura	, Govi. or	Govt. of 1.Hon'ble Mr. Justice A. Lodh 2.Registrar General			
	of the methodology	2. Registrar General	•	, .	r (Vigilance)		
	suggested by the	3.Registrar (Vigilance)			ar (Judicial)		
	NCMSC	4.Registrar (Judicial)		, magicus	(vadioidi)		
18		24.08.2016	10.04.20		27.06.2017	07.06.2018	
	Committee	Judge-in-Charge:	Judge-in-Cha		Judge-in-Charge:	Judge-in-Charge:	
- 1	of the High Court of	Hon'ble Mr. Justice	Hon'ble Mr. Ju	stice S.	Hon'ble Mr. Justice S.	Hon'ble Mr. Justice S.	
	Tripura	S. C. Das	Talapatra,		Talapatra	Talapatra	
		Ex-officio Secretary:	Member: 1.Director, Soc	ial	Member: 1.Director, Social Welfard	e 1.Director, Social Welfare	
		Member-Secretary.	Welfare & Soci		& Social Education.	& Social Education.	
ļ		TSLSA.	Education, Go		Government of Tripura,	Government of Tripura,	
		Agartala	of Tripura,		3. The Member-Secretary		
		5=,	3. The Member	r.	TSLSA,	Secretary, TSLSA,	
			Secretary, TSLS	SA,	Agartala	Agartala	
			Agartala	•	Secretariat:	Secretariat:	
			Secretary:		4. Shri Sanjib	4. Shri Sanjib	
			4. Shri Pradip		Bhattacharva,	Bhattacharya,	

		C	Chakrabo Deputy	rty, Registrar	Deputy Reg (Secret 5. Sri Saumitra Na Supdt. 6. Sri Debashish Chakraborty, Gr-	tary) andi,	Deputy Registrar (Secretary) 5. Sri Saumitra Nandi, Supdt. 6. Smti. Chaitali Datta, Supdt. 7. Sri Pradip Debbarma, Jr.A.A. 8. Sri Debashish Chakraborty, Gr-D	
19	Committee to supervise and monitor the progress made by the State Government in regard to the compliance to the direction of the Hon'ble Supreme Court of India relating to NDPS Act. 1985	Hon'ble Mr. Justice S. C. I Members: 1. Hon'ble Mr. Justice S. Talapatra	Das	Chairman:		Hon'b	07.08.2018 rman: le Mr. Justice A. Lodh bers: pistrar General pistrar (Judicial)	
20	I	Hon'ble Mr. Justice S. C.	Memb 1.Hon'b Talapa 1 Shri S Sr. Add 2. Shri	e Mr. Justice S. Ders: le Mr. Justice S. atra b.M.Chakraborty,	C. Hon'ble Mr. Talapatra Members 1 Shri S.M.Chakra Advocate 2. Shri Deb Chowdhury, 3.Shri	: Justice S. 1 5: borty, Sr. u Ranjan	O7.08.2018 Chairman: Hon'ble Mr. Justice S. Talapatra Members: 1.Hon'ble Mr. Justice A. Lodh 2 Shri S.M.Chakraborty, Sr. Advocate 3. Shri Debu Ranjan Chowdhury, Advocate 4. Shri	

	R M S	Shri A. Debbarma egistrar (Judicial) lember Secretary: hri S. Chakraborty, Dy egistrar (Admn.)	S.G.Chattopadh Registrar Gene 4. Shri A. Debl Registrar (Judi Member Secre Shri S. Chakra Registrar (Adr	eral parma cial) etary: borty, Dy	Registrar General 4. Shri A. Debbarma Registrar (Judicial) Member Secretary: Shri S. Chakraborty, Dy Registrar (Admn.)	S.G.Chattopadhyay, Registrar General 5. Shri A. Debbarma Registrar (Judicial) 6.Shri S. Chakraborty, Joint Registrar	
21	The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex-Selection) Act, 1994	Chairman:	6	Chairma	07.06.2017 n: : Justice S. Talapatra	07.08.2018 Chairman: Hon'ble Mr. Justice A. Lodh	
	our discounty rul, 1904	Hon'ble Mr. Justice S. T. Secretary: Registrar (Judicial)	alapatra	Secretar Registrar (Secretary: Registrar (Judicial)	
22	Committee for providing for Licence for Advocate's Clerk, other that Articled Clerk	Chairman:	m.)		<u></u>		
23	Editorial Board for publication of Annual Report	O5.09,201 Hon'ble Mr. Justice S. T. Editor Members; 1. Shri S. G. Chattopadhya General 2.Shri S. Sharma Roy, F (Vigilance) 2. Shri Angshuman Debb Registrar (Judicial) 3. Shri Dhiman Debbarm	I alapatra ay, Registrar Registrar arma,		Defunct		

		Registrar (Judi.)-cum-CPC 4. Shri Sajal Chakraborty, Dy. Registrar (Admn.), Convenor 5. Shri Narayan Saha, Programmer			
24	Committee for consideration of matters relating to granting of Selection Grade/ Super time Scale to the District & Sessions Judge and also for granting ACP to Judicial Officers of the State	O7.11.2016 Chairman: Hon'ble Mr. Justice S. C. Das Hon'ble Mr. Justice S. Talapatra (Subject to confirmation by the Full Court) Secretary: Registrar (Vigilance)	20.09.2017 Chairman: Hon'ble Mr. Justice S. Talapatra Secretary: Registrar (Vigilance)	07.08.2018 Chairman: Hon'ble Mr. Justice S. Talapatra Member: Hon'ble Mr. Justice A. Lodh Secretary: Registrar (Vigilance)	
25	High Court Building Committee	07.08.2018 Name of the Hon'ble Judge: Hon'ble Mr. Justice A. Lodh Secretary: Registrar (Admn.)			
26	Committee for supervising Guest House matters	07.11.2016 Name of the Hon'ble Judge Hon'ble Mr. Justice S. Talapatra Secretary: Registrar (Admn.)			
27	Committee to monitor the work of completion of projects relating to infrastructural development for the District Judiciary of Tripura	16.12.2017 Chairperson: Hon'ble Portfolio Judge of the respective District Members: 1. LR & Secretary, Law, Govt. of Tripura 2. Registrar General, High Court of Tripura			

28	Committee to examine promotion, disciplinary proceedings, financial benefit/ up-gradation, career prospect, direct recruitment relating to the Staff members of the High Court	3. The Chief Engineer , PWD (Buildings), Govt. of Tripura Secretary: Registrar (Judicial) (Ex-Officio) 96.03.2018 1. Registrar (Vigilance) 2. Registrar (Judicial) (Committee will place the Report / Recommendation of the Committee to the Hon'ble Chief Justice through the Registrar General)	O4.01.2020 1. Registrar (Judicial) 2. Deputy Registrar (Judi.)-cum-CPC (Committee will place the Report / Recommendation of the Committee to the Hon'ble Chief Justice through the Registrar General)		
29	Allotment Committee for allotment of Lawyers Chamber in the High Court of Tripura	20.11.2017 Chairman: Hon'ble Mr. Justice S. Talapatra Members: 1.Sri S. Deb, President, Tripura High Court Bar Association 2.Sri D.C. Nath, Secretary, Tripura High Court Bar Association Member Secretary: Registrar (Admn. P & M)	07.08.2018 Chairman: Hon'ble Mr. Justice A. Lodh Members: 1.Sri S. K. Deb, Sr. Advocate 2.Ms. P. Dhar, Advocate Member Secretary: Registrar (Admn. P & M)		
30	Committee for Designation of Senior Advocates	13.04.2018 Chairman: Hon'ble the Chief Justice Members: 1.Hon'ble Mr. Justice S. Talapatra 2. Hon'ble Mr. Justice A. Lodh 3.Advocate General 4.Shri S.M Chakraborty, Sr. Advocate		-	

SI. No.	Name of the Committee	Constituted on	Re-constituted on	Further re-constituted on	Remarks
31	Permanent Secretariat for Designation of Senior Advocates	13.04.2018 1. Registrar (Judl.), (Secretary) 2. Shri. Arindam Das, Head Clerk 3. Shri. Rudradeep Banerjee, P. A			
32	Cell for viewing CCTV footage from all Sub- ordinate Courts of Tripura.	20.04.2018 1. Registrar (Judicial) 2. Deputy Registrar (Judicial)-cum-CPC 3. Sri. Bishnu Chakraborty, Programmer 4. Sri Narayan Saha, Programmer			In terms of the Order dated 55.04.18 of the Hon'ble Supreme Court of India passed in W.P.(Cri.) No. 99 of 2015 (Pradyuman Bisht vs.Union of India & Ors.)
33	Reservation status/ policy of Scheduled castes and Scheduled Tribes to look after the reservation status/policy for SC & ST persons in services of the High Court of Tripura	26.04.2018 Shri Sanjib Bhattacharya, Deputy Registrar – Liaison Officer			,
34	Codification of cases Committee	11.05.2018 Chairman: Hon'ble Mr. Justice S. Talapatra Member: Hon'ble Mr. Justice A.Lodh Registrar (Judicial) - Member Secretary Member: Deputy Registrar (Judicial)-cum- CPC	-		

SI. Na No.	ame of the Committee	Constituted on	Re-constituted on	Further re-constituted on	Remarks
35 Hig Ser	gh Court Legal rvices Committee, pura	16.05.2018 Chairman: Hon'ble Mr. Justice A.Lodh Members: 1. President, High Court Bar Association (Ex-Officio) 2 President, Tripura Bar Association 3. Secretary, High Court Legal Services Committee 4. Advocate General 5. Chairman, Bar Council of Tripura 6. Dr. Smti. Chandrika Basu Majumder, Prof. & HOD, Depptt. of Political Science, Tripura University 7 Dr. Paromita Saha, Associate Proffesor, Deptt. Of Economics, TU 8. Smti Rita Roy, Secretary Tripura Adibashi Mahila Samity 9.Shri P. Roy Barma, Advocate 10. Dr. Satya Debbarma, Retired Director, Tripura Health Service	11.09.2018 Chairman: Hon'ble Mr. Justice A.Lodh Members: 1. President, High Court Bar Association (Ex-Officio) 2 President, Tripura Bar Association 3. Secretary, High Court Legal Services Committee 4. Advocate General 5. Chairman, Bar Council of Tripura 6. Dr. Smti. Chandrika Basu Majumder, Prof. & HOD, Depptt. of Political Science, Tripura University 7. Sri Chinmoy debnath, Nominated Member 8. Dr. Pradip Bhowmik, Nominated Member 9. Smti Rita Roy, Nominated Member 10. Smti Milan Prava Majumder, Nominated Member	17.10.2020 Chairman: Hon'ble Mr. Justice A.Lodh Members: 1. President, High Court Bar Association 2 President, Tripura Bar Association 3. Secretary, High Court Legal Services Committee 4. Advocate General, State of Tripura (Nominated Member) 5. Chairman, Bar Council of Tripura (Nominated Member) 6. Dr. Smti. Chandrika Basu Majumder, Prof. & HOD, Depptt. of Political Science, Tripura University 7. Sri Chinmoy debnath, Nominated Member 8. Dr. Pradip Bhowmik, Nominated Member 9. Smti Rita Roy, Nominated Member 10. Smti Milan Prava Majumder, Nominated Member	

SI. No.	Name of the Committee	Constituted on	Re-constituted on	Further re-constituted on	Remarks
36	Tripura State Legal Services Authority	15.03.2017 Executive Chairman; Hon'ble Mr. Justice S. Talapatra			
37	One Judge Committee to regulate & monitor the progress of the trials of cases under the POCSO Act, 2012	16.05.2018 Hon'ble Mr. Justice A. Lodh Shri A.Debbarma, Registrar (Judicial)- Secretary			
38	Cadre Assessment, re- structuring and rationalization of staff in respect District Judiciary of Tripura	10.09.2018 Chairman: Hon'ble Mr. Justice A.Lodh Members: 1. Shri S.Datta Purkayastha, DJ, West 2.Shri A.Paul, Director, TJA 3. Shri S.Sharma Roy, ADJ, West, Agartala Member Secretary: 4. Shri A. Debbarma, Registrar (Judicial)			
39	Purchase Committee for procurement of Computer and its peripherals under Phase-II of the e-courts project	23.11.2015 Chairperson: Hon'ble Mr. Justice S. Talapatra Members: 1. Registrar (Judicial) 2.Registrar (Admn P & M.) 3.Deputy Registrar (Judl.)-cum-CPC	18.12.2018 Chairman: Hon'ble Mr. Justice S. Talapatra Co-Chairman: Hon'ble Mr. Justice A. Lodh Members: 1. Registrar General 2.Registrar (Admn.) 3.Deputy Registrar (Judl.)-cum-CPC		

SI.		Constituted on	Re-constituted on	Further re-constituted on	Remarks
40	Committee to monitor and oversee timely selection and appointment of Judicial Officers in the state in terms fo the direction of Hon'ble Supreme Court (Malik Mazhar Sultan & Anr Vs. UPPSC)	03.01.2019 Chairperson: Hon'ble the Chief Justice Member: Hon'ble Mr. Justice A. Lodh			
41	Selection and Appointment Cell for assisting the Committee constituted to monitor and oversee timely selection and appointment of Judicial Officers in the State Court (Malik Mazhar Sultan & Anr Vs. UPPSC)	03.01.2019 (i) Registrar General (In-Charge of the Cell) (ii) Registrar (Vigilance) (iii) Registrar (Admn. P&M) (iv) Superintendent (Estt.) (v) Shri Chinmoy Debbarma (Head Clerk)			
42	Committee to frame a Policy to regulate the transfer and posting of the Officers of Tripura Judicial Service	14.01.2019 Hon'ble Mr. Justice S. Talapatra & Hon'ble Mr. Justice A. Lodh			
43	Committee for framing a policy to regulate the matters relating to grant of permission to the Judicial Officers for higher studies	14.01.2019 Hon'ble Mr. Justice S. Talapatra & Hon'ble Mr. Justice A. Lodh			

SI. No.	Name of the Committee	Constituted on	Re-constituted on	Further re-constituted on	Remarks
44.	Quarters Allotment Committee for allotment of Quarters among the officers and staff members of the High Court	04.07.2019 Hon'ble Mr. Justice S. Talapatra Hon'ble Mr. Justice A. Lodh			
45.	Committee for examination of issues relating to identification of posts for the persons with disabilities in terms of provisions of the "Rights of Persons with Disabilities Acts, 2016" in Tripura Judicial Service, Establishment of the High Court and District Courts in Tripura and make suitable recommendations/ report in this regard	20.09.2019 Hon'ble Mr. Justice S. Talapatra Hon'ble Mr. Justice A. Lodh			
46.	Selection Committee for recommendation for appointment of the Chairperson and other members of the Regulatory Authority under the Real Estate (Regulation and Development) Act, 2016.	As per kind order dated 02.05.2020 Chairperson of the Committee Hon'ble Mr. Justice. A. Lodh (Ref F.2(15)-HC/2020)	Others The Secretary, Urban Development Department The Secretary, Law Department, Government of Tripura		
47.	Artificial Intelligence Committee	03.08.2020 <u>Hon'ble Judge-In-charge</u> Hon'ble Mr. Justice S. Talapatra	Convener Deputy Registrar (Judicial)-cum Central Project Co-ordinator		

SI. No.		Constituted on	Re-constituted on	Further re-constituted on	Remarks
48.	Committee to frame Rules for handling of sundry deposits through ePayments	O7.09.2020 Hon'ble Mr. Justice S. Talapatra & Hon'ble Mr. Justice S. G. Chattopadhyay Convener: Deputy Registrar (Judicial)-cum Central Project Coordinator			
49.	Setting up of a Judicial Museum in the High Court	30.09.2020 Convenor: Shri D.M.Jamatia, Registrar General Member: Shri V.Pandey, Registrar (Judicial) Shri S. Chakraborty, Registrar (Admn. P&M)			
50.	High Level Committee (HLC) to monitor the pace, progress and implementation of the infrastructure of Subordinate Judiciary including Gram Nyayalaya as per guidelines of the Centrally sponsored Scheme issued from the Ministry of Law & Justice and to review at every interval of 6 months the physical and financial progress of the	22.12.2020 Chairperson: Hon'ble the Chief Justice; Member: 1. Hon'ble Mr. Justice S. Talapatra 2. Hon'ble Mr. Justice A.Lodh 3. Hon'ble Mr. Justice S.G.Chattopadhyay 4. The Chief Secretary (Ex. Officio) 5. The Registrar General (Ex. Officio) 6. The Secretary, Finance Department, Govt. of Tripura (Ex Officio) 7. The LR & Secretary, Law, Government of Tripura (Ex Officio) 8. The Registrar (Admn.), High Court			

construction of court halls and residential units for judicial officers.	of Tripura, Agartala (Ex. Officio) 9. The Chief Engineer, PWD (Building), Govt. of Tripura (Ex Officio)		
	Member Secretary: The Registrar (Judicial) (Ex. Officio)		

HIGH COURT OF TRIPURA **AGARTALA**

IMPORTANT TELEPHONE/MOBILE/EPABX NO.

Web Site: http://thc.nic.in

E-mail: highcourt.agt@gmail.com

FAX: Registrar General :0381-241-0432; Registrar (Judl.) :0381-241-5132 ; Joint Registrar : 0381-241-2210;

EPABX MAIN LINES: 241-5172/241-3769/241-7582

SI.					
No.		EPABX	Office	Residence	Mobile
	Hon'ble the C	hief Justice a	nd the Hon'ble	Judges	
1	Mr. D.M.Jamatia, Registrar General	213	241-0432	230-7705	9436130099 / 9436120054 / 7085059581 / 9436124037
2	Shri J. M Murasing, Registrar (Vigilance)	214	241-3180		
3	Mr. V.Pandey, Registrar (Judicial)	265	241-5132	241-8141	7085558838
4	Sri S. Chakraborty,Registrar (Admn.P.& M)	215	241-3669	381-7968157	9436458058
5	Mr. P.Chakraborty, Joint Registrar (D.D.O)	216	241-2210	381-3652142	9436461242
6	Mrs. Mou Banerjee, Deputy Registrar (Judicdial)	217			9774190955
7	Mr.S.Saha, Deputy Registrar (Vigilance)-cum-C.P.C.	261			9485099893
8	Mr. S. Bhattacharjee,Deputy Registrar (Protocol)	221		237-8936	9436461237
9	Mr. Ashim Roy,Principal Secretary to Hon'ble the Chief Justice	223	241-6126		9436450839
10	Sri Santi Brata Saha,Deputy Registrar(Accounts)	219			9436462764
11	Smt. Sima Datta, Deputy Registrar (Admn.)	218			
12	Mr. Pranab Majumder, Chief Librarian	236			8837044043
13	Mr.Siddartha Lodh,Secretary to Hon'ble Mr.Justice S. Talapatra Mr.Manab Bhattacharjee,Secretary	225	241-9135	_	
14	to Hon'ble Mr.Justice T. Amarnath Goud.	226	241-8879		
	Mr.Nihar Kanti Das,Secretary to Hon'ble Mr.Justice A.Lodh	227	241-8879		
16	Mr. Dipankar Dey, Secretary to Hon'ble Mr.Justice S.G.Chattopadhyay	228			8258918166
17	Mr. Sujoy Ghosh, Pvt. Secretary-I to the Ld. Registrar General	229	241-0933		
18	Pvt. Secretaries to Hon'ble the C.J.: Court No-1	224			
	Pvt. Secretaries to the Hon'ble the C.J.: (Top Floor)	259			
20	Asstt. Registrar (Vigilance & RTI)	222			
21	Mr. R. M. Baishya, Asstt. Registrar (Bench & Store)	251			9862985026
23	Sri Pradip Saha, Assistant Registrar (Court Officer's Section)	220			9862187252
	Shri Naresh Sharma, Asstt. Registrar (Record Room)	255			9402168697
25	Sri Arup Goon, Asstt. Registrar (Accounts)	240			

26	Smti Sumita Motayed, Asstt. Registrar (Admn)	266	-		9436503970
27	Sri Pranab Datta, Asstt. Registrar(Protocol)	258			9856588336
28	Sri Sandipan Pal, System Analyst	237			9436538880
29	Court No-1	230			
30	Court No-2	231			
31	Court No-3	232			
32	Court No-4	233			
33	High Court Judges' Library	236			
34	Computer Section	237	241-5799		
35	Sr. Grade Translator-PB Section	239			
36	Superintendent-Court Officer Section	253			
37	Superintendent-Acct. Section	240			
38	Superintendent-WP(C) Section	241			
39	Superintendent-Copying Section	242			
40	Superintendent-Crl. Section	243			
41	Superintendent-Estt. Section	244 / 268			
42	Superintendent-Filing Section	249			
43	Superintendent-RFA Section	246			
44	Superintendent-Protocol Section	258			
45	Superintendent-RSA/Civ. Rev. Section	248			
46	Superintendent-Stamp Reporting Section	245			
47	Superintendent-Store Section	250			
48	Superintendent-Writ Appl. Section	251		***************************************	
49	Superintendent-Cause List Section	238			
50	Personal Assistant : Court No-5	228			
51	Cash Section	252			
52	Commissioner of Affidavit	254			
53	Record Room	255			
54	Xerox Room	256			
55	Drivers' Room	260			
56	Secretary, High Court Legal Services Committee	272			

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	ST	ATEMENT OF EX	PENDITURE 2021	1-22 (April'21 to Ma	rch'2022)	
Name o Depart	of the		High Court of Tripu			
Demand No.	Head of Account	Provision of BE	Fund Released from F.D	Fund utilized by High Court		· · · · · · · · · · · · · · · · · · ·
1	2(CHARGED BUDGET)	3	4	5		
48	2014-00-102-01-01-01 (SALARY JUDGE)	2,50,00,000	2,13,10,962	2,13,10,962		
48	2014 - 00 - 102 - 05 - 62 - 01 (SALARY OTHERS)	20,91,00,000	20,07,53,169	19,78,60,590		
48	2014-00-102-05-62-02 (WAGE)	5,00,000	5,01,765	4,99,395		
48	2014-00 -102 -01 -01 -11(T.E.JUDGE)	35,00,000	35,00,000	29,36,047		
48	2014 - 00 - 102 - 05 -52 - 50 (OTHER CHARGES)	3,28,24,000	3,28,24,000		**	
48	2014 - 00 - 102 - 05 - 62 - 11 (T.E.OTHERS)	3,80,000	3,80,000	3,79,753		
48	2014 - 00 - 102 - 05 - 62 - 03 (O.T. ALLOWANCE)	35,000	35,000	22,264		
48	2014 -00 -102 - 05 - 62 - 13 (OFFICE EXPENCES)	1,34,00,000	1,34,00,000	97,38,898		
48.	2014 - 00 - 102 - 05 - 62 - 12 (ELECTRICITY)	25,60,000	25,60,000	19,20,000		
48	2014 - 00 - 102 - 05 - 62 - 26 (ADVERTISEMENT)	50,000	50,000	47,528		
48	2014 - 00 - 102 - 05 - 62 - 18 (COST OF FUEL)	34,61,000	34,61,000	27,69,208		
	(VOTED BUDGET)					
48	2014 - 00 - 102 - 01 - 01 - 07 (MEDICAL JUDGE)	17,00,000	17,00,000	14,72,656		
48	2014 -00- 102- 05- 62 -07 (MEDICAL OTHERS)	13,02,000				
48	2014-00-102-05-62-17(PROCUREMENT OF VEHICLE)	1,37,09,000	1,37,09,000			
48	2014 - 00 - 102 - 05 - 62 - 28 (PROFESSIONAL SERVICES)	16,95,000	16,95,000	16,53,006		
48	2014 - 00 -102 - 05 -62 - 20 (OTHERS ADMNS.EXPENCES)	40,00,000	40,00,000	37,37,720		
48	2014-00-102-05-62-29 (OUTSOURCING OF SERVICES)	8,00,000	8,00,000			
48	2014 - 00 - 102 - 98 -48 -27 (MINOR WORKS)	5,55,000	5,55,000			
48	2014 - 00 - 102 - 05 - 62 - 21(SUPPLIES & MATERIALS)	30,70,000	30,70,000	29,42,146		
TOTAL		31,76,41,000	30,56,06,896	27,79,26,592		

Fotal Expenditure (Charged)
Fotal Expenditure (Voted)
Total Budget

252434149 25492443 277926592